Hindustan Times, Delhi, 30/09/2025
Page No: 4, Size: 6.35cm × 10.03cm

buzz

NHRC, India's 4th ITEC programme concludes in New Delhi

The six-day ITEC Executive Capacity Building Programme on human rights for NHRIs of the Global South successfully concluded in New Delhi. The programme was organised by NHRC, India, in collaboration with the MEA. The valedictory session was addressed by the NHRC, India Chairperson, Justice V Ramasubramanian in the presence of Registrar (Law), Joginder Singh, Joint Secretaries, Samir Kumar and Saidingpuii Chhakchhuak and other officers.

Hindustan Times, Delhi, 30/09/2025
Page No: 4, Size: 6.35cm × 8.68cm

NHRC takes suo moto cognisance of the reported death of a newborn

NHRC, India took suo moto cognisance of a report that a destitute patient's baby died due to lack of facilities after delivery in the government-run IHBAS where she was admitted under a court order. Reportedly, the hospital staff took a lot of time to manage a clamp to cut the umbilical cord before taking them to Swami Dayanand Hospital, but the infant's life could not be saved. The Commission observed that the contents of the media report, if true, raise an issue of human rights violations.

NATIONAL HUMAN RIGHTS COMMISSION

Dainik Jagran, Delhi, 30/09/2025

Page No: 21, Size: 5.08cm × 13.36cm

27 मदरसों में 556 बच्चों के मतांतरण की तैयारी, विदेशी फंडिंग का आरोप

राज्य ब्यूरो, नईदुनिया • भोपाल : राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) के समक्ष एक शिकायत प्रस्तुत की गई है, जिसमें आरोप लगाया गया है कि मध्य प्रदेश के 27 मदरसों में हिंदू बच्चों के मतांतरण का रैकेट संचालित हो रहा है। इस शिकायत में 556 हिंदू बच्चों को निशाना बनाए जाने का उल्लेख किया गया है। शिकायतकर्ता ने एफआइआर दर्ज कराने की मांग की है। एनएचआरसी की पीठ ने इस मामले का संज्ञान लेते हुए स्कूल शिक्षा विभाग के प्रमुख सचिव से 15 दिन में जवाब मांगा है। आयोग ने पत्र में स्पष्ट किया है कि मदरसे शिक्षा के अधिकार अधिनियम के दायरे से बाहर हैं, जिससे सवाल उठता है कि हिंदू बच्चों को वहां कैसे व क्यों प्रवेश दिया जा रहा है।

मध्य प्रदेश के 27 मदरसों में 556 बच्चों के मतांतरण की तैयारी

राज्य ब्यूरो, नईदुनिया, भोपाल

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) के समक्ष एक गंभीर शिकायत प्रस्तुत की गई है, जिसमें आरोप लगाया गया है कि मध्य प्रदेश के 27 मदरसों में हिंदू बच्चों के मतांतरण का रैकेट संचालित हो रहा है। इस शिकायत में 556 हिंदू बच्चों को निशाना बनाए जाने का उल्लेख किया गया है। शिकायतकर्ता ने इस मामले में एफआइआर दर्ज कराने की मांग की है। एनएचआरसी की पीठ, जिसका नेतृत्व सदस्य प्रियंक कानूनगो कर रहे हैं, ने इस मामले का संज्ञान लेते हुए स्कूल शिक्षा विभाग के प्रमुख सचिव से 15 दिन के भीतर जवाब मांगा है।

आयोग ने पत्र में स्पष्ट किया है कि मदरसे शिक्षा के अधिकार अधिनियम के दायरे से बाहर हैं, जिससे यह सवाल उठता है कि हिंदू बच्चों को वहां कैसे और क्यों प्रवेश दिया जा रहा है। 26 सितंबर को भेजी गई शिकायत में यह भी आरोप लगाया गया है कि मुरैना, इस्लामपुरा, जौरा, पौरसा, अंबाह, कैलारस, संबलगढ़ जैसे क्षेत्रों में स्थित मदरसे किशोर न्याय (देखभाल और संरक्षण) अधिनियम, 2015 का उल्लंघन कर रहे हैं। शिकायतकर्ता ने अवैध विदेशी फंडिंग और राष्ट्र-विरोधी तत्वों के संबंध का भी आरोप लगाया है।

▸ एनएचआरसी ने स्कूल शिक्षा विभाग के प्रमुख सचिव से 15 दिन में मांगा जवाब

प्रतीकात्मक

NATIONAL HUMAN RIGHTS COMMISSION

Amar Ujala, Delhi, 30/09/2025

Page No: 18, Size: 4.60cm × 8.89cm

मदरसों में हिंदू बच्चों के धर्म परिवर्तन पर करें कार्रवाई : एनएचआरसी

भोपाल। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के विभिन्न जिलों में मदरसे में हिंदू बच्चों को इस्लाम में धर्मांतरित किए जाने की शिकायत पर संज्ञान लिया है। एनएचआरसी ने स्कूल शिक्षा विभाग के प्रधान सचिव को आरोपों की जांच करने के लिए पत्र लिखा और 15 दिनों में इस संबंध में कार्रवाई रिपोर्ट मांगी है। आयोग को 26 सितंबर को लिखे पत्र में शिकायतकर्ता ने आरोप लगाया कि मध्य प्रदेश में सुव्यवस्थित अवैध धर्मांतरण रैकेट चल रहा। ब्यूरो

NATIONAL HUMAN RIGHTS COMMISSION

Free Press Journal, Mumbai, 30/09/2025
Page No: 17, Size: 14.95cm × 15.32cm

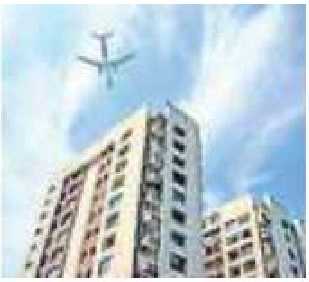
NHRC summons Surat collector over airport safety negligence

FPJ News Service
SURAT

In a scathing indictment of official inaction, the National Human Rights Commission (NHRC) has issued a notice to Surat District Collector Dr. Sourabh Pardhi, summoning him for a hearing on October 15. The move follows a complaint filed by Sanjay Ezhava, president of the Surat Airport Action Committee (SAAC), who alleged gross negligence in addressing high-rise buildings obstructing the flight path of Surat Airport.

The controversy dates back to a joint obstruction survey conducted by the Airport Authority of India (AAI) in 2018, which found violations of NOC norms in 41 projects out of nearly 50. Under the Aircraft Rules, 1994, these projects were directed to reduce their height.

While 14 projects voluntarily agreed to lower their structures, the Directorate General of Civil Aviation (DGCA) in August 2021 passed 27 final orders directing developers to comply within 60 days. However, 21 builders challenged the DGCA orders in the Gujarat High Court, while six projects—Florence, Jash Residency, Sarjan Apartment, Fionna Apartment, Ravi Ratnam Apartment, and L&T Apartment—did not appeal, leaving them liable for immediate demolition.



Despite clear directives, the Collector of Surat failed to act for nearly three years, even after reminders from both the AAI and the Surat Municipal Corporation (SMC). In fact, on September 16, 2022, SMC's Deputy Municipal Commissioner formally urged the Collector to act on the DGCA's final order. No demolition was carried out.

The issue resurfaced dramatically after the June 12, 2025 Ahmedabad plane crash, which heightened concerns about aviation safety. Following the tragedy, Collector Pardhi wrote to the Airport Director on July 3, 2025, shifting the demolition responsibility to the AAI and SMC—a move critics say was an attempt to deflect blame.

Calling out this delay, complainant Sanjay Ezhava said, "For three years, the administration turned a blind eye, risking the lives of 70 lakh Surat residents. The Collector's inaction only benefited powerful builders while compromising airport safety. This is not just negligence, it is a human rights violation."

Free Press Journal, Mumbai, 30/09/2025
Page No: 18, Size: 15.03cm × 13.97cm

NHRC seeks report on alleged conversion racket in madarsas

Our Staff Reporter
BHOPAL

Taking cognizance of a recent complaint of an alleged illegal conversion racket operating in many districts of Madhya Pradesh targeting Hindu children with the intent of their conversion to Islam, the National Human Rights Commission (NHRC) has sought a report within 15 days.

The Commission has written to the Principal Secretary of the School Education Department to conduct an inquiry into the complaint, seeking an action taken report (ATR) within a fortnight.

NHRC member Priyank Kanoongo said that the Commission got a complaint on September 26, alleging that the illegal conversion racket was operating in the state, targeting 556 Hindu children by enrolling them in 27 unauthorised madrasas with the intent to convert them to Islam.

NHRC has written to the Principal Secretary of the School Education Department to conduct an inquiry

These madrasas, it said, were located in Morena, Islampura, Zaura, Poursa, Ambah, Kailaras, Sambalgarh, and other areas. It pointed out that without government sanction, these institutions were teaching Hindu children the Quran and Hadees, thus violating the Juvenile Justice (Care and Protection) Act, 2015, Article 28(3) of the Constitution of India, and the Madhya Pradesh Government Order of August 16, 2024, which bars non-Islamic children from studying in Islamic madrasas.

The complaint alleged that the racket may involve illegal foreign funding and links to anti-national elements and that, despite a year having passed, no effective government action has been taken.

Seeking the Commission s intervention, the complaint asked that an FIR be registered, the affected children be rescued, and that action be taken against the operators of such madrasas in the state. It has also asked for a multi-agency investigation to dismantle the alleged racket.

मानव अधिकार आयोग में सदस्यों की नियुक्ति प्रक्रिया पर आपत्ति

राज्य ब्यूरो, नवदुनिया, भोपालः मध्य प्रदेश मानव अधिकार आयोग के न्यायिक और प्रशासनिक सदस्य की नियुक्ति के लिए सोमवार देर शाम मुख्यमंत्री आवास स्थित कार्यालय में चयन समिति की बैठक हुई। इसमें विधानसभा में नेता प्रतिपक्ष उमंग सिंघार ने प्रक्रिया को लेकर आपत्ति दर्ज कराई। उन्होंने कहा कि पारदर्शिता होनी चाहिए। बाकायदा आवेदन आमंत्रित किए जाने चाहिए, जैसा अन्य राज्यों में होता है। बहुमत के आधार पर सदस्य के लिए विधानसभा के प्रमुख सचिव एपी सिंह का नाम तय किया गया। सिंह का विधानसभा से कार्यकाल 30 सितंबर मंगलवार को पूरा हो रहा है।

राज्य मानव अधिकार आयोग के अध्यक्ष और सदस्य का पद रिक्त है। एक मात्र सदस्य राजीव कुमार टंडन का कार्यकाल भी 26 सितंबर को समाप्त हो गया है। सूत्रों के अनुसार सामान्य प्रशासन विभाग के अधिकारियों ने आवेदन सामने रखे। नेता प्रतिपक्ष ने आपत्ति उठाते हुए कहा कि विशेष लोगों को फायदा पहुंचाने गोपनीय रूप से आवेदन मांगे गए। प्रशासनिक सदस्य जैसा कोई पद नहीं है लेकिन नाम बदल दिया गया। इस तरह अन्य आपत्तियां भी उन्होंने रखीं। हालांकि, विभाग ने सभी आपत्तियों पर तथ्यात्मक स्थिति स्पष्ट की। बाद में बहुमत के आधार पर सदस्य के लिए एपी सिंह के नाम निर्धारित किया गया। सिंघार ने इस पर भी अपनी असहमति दर्ज कराई। सूत्रों के अनुसार न्यायिक सदस्य के लिए आयोग के पूर्व सदस्य मनोहन ममतानी, रमेश सोनी और शोभा पोरवाल ने आवेदन किया था।

Tribune, Chandigarh, 30/09/2025
Page No: 3, Size: 4.52cm × 18.28cm

NHRC seeks report on delayed relief to tanker blast victims

TRIBUNE NEWS SERVICE

NEW DELHI, SEPTEMBER 29

The National Human Rights Commission (NHRC) has taken suo motu cognisance of reports that victims of last month's LPG tanker blast in Mandiala village of Hoshiarpur, Punjab, are still struggling to rebuild their homes and shops, even as the tragedy claimed seven lives and left 15 injured.

The commission has issued notices to the Chief Secretary of Punjab, Senior Superintendent of Police, Hoshiarpur, and the Chief Controller of Explosives, Petroleum and Explosives Safety Organisation (PESO) under the Ministry of Commerce and Industry.

"They have been asked to submit a detailed report within two weeks, including the status of the ongoing investigation into the incident," an NHRC official said.

The blast occurred when an LPG tanker collided with a pick-up vehicle near Mandiala Adda on the Hoshiarpur-Jalandhar road.

The police said the tanker was turning towards the Ram Nagar Dheha link road when it rammed into the pick-up vehicle, triggering the deadly explosion.

Times of India, Chennai, 30/09/2025
Page No: 4, Size: 16.56cm × 9.84cm

NHRC notice to Trichy officials over death of 2 sanitation workers

The National Human Rights Commission on Monday said it has issued notices to municipal commissioner and superintendent of police of Trichy over reports that two sanitation workers died allegedly due to asphyxiation while working on an underground drainage pipeline last week. The commission has taken suo motu cognisance of the incident that happened at a newly constructed pipeline in Tiruverumbur, said a statement. The report is expected to include the status of the investigation and compensation, if any, paid to the next of kin of the workers. According to the media report published on Sept 23, there was no clarity whether the victim workers were given proper safety gear or not.

NATIONAL HUMAN RIGHTS COMMISSION

Hari Bhoomi, Bhopal, 30/09/2025
Page No: 1, Size: 24.10cm × 10.37cm

27 मदरसों में 556 हिंदू बच्चों के मतांतरण की तैयारी

- राष्ट्रीय मानव अधिकार आयोग के पास पहुंची मप्र से शिकायत
- आयोग ने प्रमुख सचिव स्कूल शिक्षा से 15 दिन में मांगा जवाब

राज्य ब्यूरो, नईदुनिया ● भोपाल: राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) के पास पहुंची एक शिकायत में आरोप लगाया गया है कि मध्य प्रदेश के मदरसों में हिंदू बच्चों के मतांतरण का रैकेट चल रहा है। प्रदेश के 27 मदरसों में 556 हिंदू बच्चों को निशाना बनाया जा रहा है। शिकायतकर्ता ने मामले में एफआइआर दर्ज कराने की मांग की है। आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली एनएचआरसी की पीठ ने मामले का संज्ञान लेकर स्कूल शिक्षा विभाग के प्रमुख सचिव से 15 दिन में जवाब मांगा है।

प्रमुख सचिव को भेजे पत्र में आयोग ने कहा, मदरसे शिक्षा के अधिकार अधिनियम के दायरे से भी बाहर हैं। इसलिए, यह समझ से परे है कि हिंदू बच्चों को वहां कैसे और क्यों प्रवेश दिया जाता है। बता दें कि इससे पहले राष्ट्रीय बाल अधिकार संरक्षण आयोग के तत्कालीन अध्यक्ष के तौर पर प्रियंक कानूनगो ने मदरसों की जांच कराई थी। तब भी उन्होंने शासन से जवाब मांगा था।

एनएचआरसी को 26 सितंबर को भेजी शिकायत में आरोप लगाया गया है कि मुरैना, इस्लामपुरा, जौरा, पौरसा, अंबाह, कैलारस, संबलगढ़ और अन्य क्षेत्रों में स्थित ये मदरसे, किशोर न्याय (देखभाल और संरक्षण) अधिनियम, 2015 का उल्लंघन करते हुए, बिना उचित सरकारी अनुमति के हिंदू नाबालिगों को कुरान और हदीस पढ़ा रहे हैं। यह भारतीय संविधान के अनुच्छेद 28(3) और 16 अगस्त 2024 के मध्य प्रदेश सरकार के आदेश का भी उल्लंघन है, जो गैर-इस्लामी बच्चों को इस्लामी मदरसों में पढ़ने से रोकता है। शिकायतकर्ता ने यह आरोप भी लगाया कि इस रैकेट में अवैध विदेशी फंडिंग और राष्ट्र-विरोधी तत्वों से संबंध हो सकते हैं और एक साल बीत जाने के बावजूद कोई प्रभावी सरकारी कार्रवाई नहीं की गई है।

NATIONAL HUMAN RIGHTS COMMISSION

Nai Duniya, Indore, 30/09/2025
Page No: 1, Size: 37.41cm × 16.14cm

27 मदरसों में 556 हिंदू बच्चों के मतांतरण की तैयारी

- राष्ट्रीय मानव अधिकार आयोग के पास पहुंची मप्र से शिकायत
- आयोग ने प्रमुख सचिव स्कूल शिक्षा से 15 दिन में मांगा जवाब

राज्य ब्यूरो, नईदुनिया ● भोपालः राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) के पास पहुंची एक शिकायत में आरोप लगाया गया है कि मध्य प्रदेश के मदरसों में हिंदू बच्चों के मतांतरण का रैकेट चल रहा है। प्रदेश के 27 मदरसों में 556 हिंदू बच्चों को निशाना बनाया जा रहा है। शिकायतकर्ता ने मामले में एफआइआर दर्ज कराने की मांग की है। आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली एनएचआरसी की पीठ ने मामले का संज्ञान लेकर स्कूल शिक्षा विभाग के प्रमुख सचिव से 15 दिन में जवाब मांगा है।

प्रमुख सचिव को भेजे पत्र में आयोग ने कहा, मदरसे शिक्षा के अधिकार अधिनियम के दायरे से भी बाहर हैं। इसलिए, यह समझ से परे है कि हिंदू बच्चों को वहां कैसे और क्यों प्रवेश दिया जाता है। बता दें कि इससे पहले राष्ट्रीय बाल अधिकार संरक्षण आयोग के तत्कालीन अध्यक्ष के तौर पर प्रियंक कानूनगो ने मदरसों की जांच कराई थी। तब भी उन्होंने शासन से जवाब मांगा था।

एनएचआरसी को 26 सितंबर को भेजी शिकायत में आरोप लगाया गया है कि मुरैना, इस्लामपुरा, जौरा, पोरसा, अंबाह, कैलारस, संबलगढ़ और अन्य क्षेत्रों में स्थित ये मदरसे, किशोर न्याय (देखभाल और संरक्षण) अधिनियम, 2015 का उल्लंघन करते हुए, बिना उचित सरकारी अनुमति के हिंदू नाबालिगों को कुरान और हदीस पढ़ा रहे हैं। यह भारतीय संविधान के अनुच्छेद 28(3) और 16 अगस्त 2024 के मध्य प्रदेश सरकार के आदेश का भी उल्लंघन है, जो गैर-इस्लामी बच्चों को इस्लामी मदरसों में पढ़ने से रोकता है। शिकायतकर्ता ने यह आरोप भी लगाया कि इस रैकेट में अवैध विदेशी फंडिंग और राष्ट्र-विरोधी तत्वों से संबंध हो सकते हैं और एक साल बीत जाने के बावजूद कोई प्रभावी सरकारी कार्रवाई नहीं की गई है।

NATIONAL HUMAN RIGHTS COMMISSION

Nai Duniya, Gwalior, 30/09/2025
Page No: 1, Size: 37.41cm × 16.14cm

27 मदरसों में 556 हिंदू बच्चों के मतांतरण की तैयारी

- राष्ट्रीय मानव अधिकार आयोग के पास पहुंची मप्र से शिकायत
- आयोग ने प्रमुख सचिव स्कूल शिक्षा से 15 दिन में मांगा जवाब

राज्य ब्यूरो, नईदुनिया ● भोपालः राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) के पास पहुंची एक शिकायत में आरोप लगाया गया है कि मध्य प्रदेश के मदरसों में हिंदू बच्चों के मतांतरण का रैकेट चल रहा है। प्रदेश के 27 मदरसों में 556 हिंदू बच्चों को निशाना बनाया जा रहा है। शिकायतकर्ता ने मामले में एफआइआर दर्ज कराने की मांग की है। आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली एनएचआरसी की पीठ ने मामले का संज्ञान लेकर स्कूल शिक्षा विभाग के प्रमुख सचिव से 15 दिन में जवाब मांगा है।

प्रमुख सचिव को भेजे पत्र में आयोग ने कहा, मदरसे शिक्षा के अधिकार अधिनियम के दायरे से भी बाहर हैं। इसलिए, यह समझ से परे है कि हिंदू बच्चों को वहां कैसे और क्यों प्रवेश दिया जाता है। बता दें कि इससे पहले राष्ट्रीय बाल अधिकार संरक्षण आयोग के तत्कालीन अध्यक्ष के तौर पर प्रियंक कानूनगो ने मदरसों की जांच कराई थी। तब भी उन्होंने शासन से जवाब मांगा था।

एनएचआरसी को 26 सितंबर को भेजी शिकायत में आरोप लगाया गया है कि मुरैना, इस्लामपुरा, जौरा, पोरसा, अंबाह, कैलारस, संबलगढ़ और अन्य क्षेत्रों में स्थित ये मदरसे, किशोर न्याय (देखभाल और संरक्षण) अधिनियम, 2015 का उल्लंघन करते हुए, बिना उचित सरकारी अनुमति के हिंदू नाबालिगों को कुरान और हदीस पढ़ा रहे हैं। यह भारतीय संविधान के अनुच्छेद 28(3) और 16 अगस्त 2024 के मध्य प्रदेश सरकार के आदेश का भी उल्लंघन है, जो गैर-इस्लामी बच्चों को इस्लामी मदरसों में पढ़ने से रोकता है। शिकायतकर्ता ने यह आरोप भी लगाया कि इस रैकेट में अवैध विदेशी फंडिंग और राष्ट्र-विरोधी तत्वों से संबंध हो सकते हैं और एक साल बीत जाने के बावजूद कोई प्रभावी सरकारी कार्रवाई नहीं की गई है।

NATIONAL HUMAN RIGHTS COMMISSION

Nai Duniya, Jabalpur, 30/09/2025

Page No: 1, Size: 15.32cm × 6.77cm

27 मदरसों में 556 हिंदू बच्चों के मतांतरण की तैयारी

- राष्ट्रीय मानव अधिकार आयोग के पास पहुंची मप्र से शिकायत
- आयोग ने प्रमुख सचिव स्कूल शिक्षा से 15 दिन में मांगा जवाब

राज्य ब्यूरो, नईदुनिया ● भोपाल: राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) के पास पहुंची एक शिकायत में आरोप लगाया गया है कि मध्य प्रदेश के मदरसों में हिंदू बच्चों के मतांतरण का रैकेट चल रहा है। प्रदेश के 27 मदरसों में 556 हिंदू बच्चों को निशाना बनाया जा रहा है। शिकायतकर्ता ने मामले में एफआइआर दर्ज कराने की मांग की है। आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली एनएचआरसी की पीठ ने मामले का संज्ञान लेकर स्कूल शिक्षा विभाग के प्रमुख सचिव से 15 दिन में जवाब मांगा है।

प्रमुख सचिव को भेजे पत्र में आयोग ने कहा, मदरसे शिक्षा के अधिकार अधिनियम के दायरे से भी बाहर हैं। इसलिए, यह समझ से परे है कि हिंदू बच्चों को वहां कैसे और क्यों प्रवेश दिया जाता है। बता दें कि इससे पहले राष्ट्रीय बाल अधिकार संरक्षण आयोग के तत्कालीन अध्यक्ष के तौर पर प्रियंक कानूनगो ने मदरसों की जांच कराई थी। तब भी उन्होंने शासन से जवाब मांगा था।

एनएचआरसी को 26 सितंबर को भेजी शिकायत में आरोप लगाया गया है कि मुरैना, इस्लामपुरा, जौरा, पोरसा, अंबाह, कैलारस, सबलगढ़ और अन्य क्षेत्रों में स्थित ये मदरसे, किशोर न्याय (देखभाल और संरक्षण) अधिनियम, 2015 का उल्लंघन करते हुए, बिना उचित सरकारी अनुमति के हिंदू नाबालिगों को कुरान और हदीस पढ़ा रहे हैं। यह भारतीय संविधान के अनुच्छेद 28(3) और 16 अगस्त 2024 के मध्य प्रदेश सरकार के आदेश का भी उल्लंघन है, जो गैर-इस्लामी बच्चों को इस्लामी मदरसों में पढ़ने से रोकता है। शिकायतकर्ता ने यह आरोप भी लगाया कि इस रैकेट में अवैध विदेशी फंडिंग और राष्ट्र-विरोधी तत्वों से संबंध हो सकते हैं और एक साल बीत जाने के बावजूद कोई प्रभावी सरकारी कार्रवाई नहीं की गई है।

NATIONAL HUMAN RIGHTS COMMISSION

Dainik Bhaskar, Bhopal, 30/09/2025

Page No: 1, Size: 13.12cm × 10.90cm

राष्ट्रीय मानव अधिकार आयोग ने 15 दिन में मांगी रिपोर्ट...

मप्र के मदरसों में गैर मुस्लिम बच्चे बिना मंजूरी पढ़ रहे कुरान-हदीस, धर्मांतरण की शिकायत

विशेष संवाददाता | भोपाल

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के कई मदरसों में कथित धर्मांतरण की शिकायत पर संज्ञान लिया है। आयोग ने स्कूल शिक्षा विभाग के प्रमुख सचिव को नोटिस भेजकर 15 दिन में एक्शन टेकन रिपोर्ट मांगी है।

आयोग को मिली शिकायत में आरोप है कि प्रदेश के विभिन्न जिलों में 27 अवैध मदरसों में 556 हिंदू बच्चों को दाखिल कर कुरान और हदीस पढ़ाई जा रही है। शिकायतकर्ता का कहना है कि यह एक संगठित धर्मांतरण रैकेट है, जिसमें बच्चों को बिना अनुमति मदरसों में भेजा जा रहा है। इनमें मुरैना के इस्लामपुरा, जौरा, पोरसा, अंबाह, कैलारस, सबलगढ़ और अन्य जगहों के मदरसे शामिल बताए गए हैं।

भास्कर इनसाइट

यहां हिंदू बच्चों को कैसे मिल रहा दाखिला : आयोग

- शिकायत में कहा गया है कि इन मदरसों को किसी तरह की सरकारी मंजूरी नहीं है। यह किशोर न्याय अधिनियम 2015, संविधान के अनुच्छेद 28(3) और मप्र सरकार के 16 अगस्त 2024 के आदेश का उल्लंघन है। इस आदेश में साफ कहा गया था कि गैर-मुस्लिम बच्चों को मदरसों में दाखिला नहीं दिया जा सकता।
- आयोग सदस्य प्रियंक कानूनगो ने कहा कि संविधान की धाराएं 21(ए) के अंतर्गत हर बच्चे को शिक्षा का अधिकार है। मदरसे स्कूल श्रेणी में न आने पर, हिन्दू बच्चों का वहां प्रवेश कैसे मिल रहा, यह गंभीर सवाल है।
- आयोग ने निर्देश दिए हैं कि मदरसों से बच्चों को हटाया जाए; संचालकों पर एफआईआर दर्ज हो और पूरे नेटवर्क का खुलासा हो। शिकायत में विदेशी फंडिंग एवं राष्ट्रविरोधी गतिविधियों का संदेह जताया गया है।

NHRC.NIC

NHRC, India takes suo motu cognizance of the reported death of two sanitation workers due to asphyxiation while working in an underground drainage pipeline in Tiruchirappalli, Tamil Nadu

https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-reported-death-two-sanitation-workers-due

Press Release

National Human Rights Commission

New Delhi: 29th September, 2025

NHRC, India takes suo motu cognizance of the reported death of two sanitation workers due to asphyxiation while working in an underground drainage pipeline in Tiruchirappalli, Tamil Nadu

Issues notices to the Commissioner, Municipal Corporation and Superintendent of Police, Tiruchirappalli, calling for a detailed report on the matter within two weeks

The report is expected to include the status of investigation and details of compensation, if any, paid to the next of kin of the deceased

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that two sanitation workers died due to asphyxiation on 22nd September, 2025 while working on a newly constructed underground drainage pipeline near Carmel Garden in the Muthunagar area of Tiruverumbur, Tiruchirappalli district, Tamil Nadu. Reportedly, they were engaged by a construction firm for the work of the Tiruchy Corporation.

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the Commissioner, Municipal Corporation and Superintendent of Police, Tiruchirappalli, Tamil Nadu, calling for a detailed report on the matter within two weeks. It is expected to include the status of the investigation and compensation, if any, paid to the next of kin of the deceased workers.

According to the media report carried out on 23rd September, 2025, there was no clarity whether the victim workers were given proper safety gear or not.

*****

NHRC.NIC

एनएचआरसी, भारत ने तमिलनाडु के तिरुचिरापल्ली में एक भूमिगत जल निकासी पाइपलाइन में काम करते समय दम घुटने से दो सफाई कर्मचारियों की कथित मौत का स्वतः संज्ञान लिया

https://nhrc.nic.in/media/press-release/%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8%E0%A5%80-%E0%A4%AD%E0%A4%BE%E0%A4%B0%E0%A4%A4-%E0%A4%A8%E0%A5%87-%E0%A4%A4%E0%A4%AE%E0%A4%BF%E0%A4%B2%E0%A4%A8%E0%A4%BE%E0%A4%A1%E0%A5%81-%E0%A4%95%E0%A5%87-%E0%A4%A4%E0%A4%BF%E0%A4%B0%E0%A5%81%E0%A4%9A%E0%A4%BF%E0%A4%B0%E0%A4%BE%E0%A4%AA%E0%A4%B2%E0%A5%8D%E0%A4%B2%E0%A5%80-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%8F%E0%A4%95-%E0%A4%AD%E0%A5%82%E0%A4%AE%E0%A4%BF%E0%A4%97%E0%A4%A4-%E0%A4%9C%E0%A4%B2-%E0%A4%A8%E0%A4%BF%E0%A4%95%E0%A4%BE%E0%A4%B8%E0%A5%80-%E0%A4%AA%E0%A4%BE%E0%A4%87%E0%A4%AA%E0%A4%B2%E0%A4%BE%E0%A4%87%E0%A4%A8-%E0%A4%AE%E0%A5%87%E0%A4%82

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

नई दिल्ली: 29 सितंबर, 2025

एनएचआरसी, भारत ने तमिलनाडु के तिरुचिरापल्ली में एक भूमिगत जल निकासी पाइपलाइन में काम करते समय दम घुटने से दो सफाई कर्मचारियों की कथित मौत का स्वतः संज्ञान लिया

आयोग ने नगर निगम आयुक्त और पुलिस अधीक्षक, तिरुचिरापल्ली को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी

रिपोर्ट में जाँच की स्थिति और मृतक के परिजनों को दिए गए मुआवजे (यदि कोई हो) की स्थिति का विवरण शामिल होने की अपेक्षा है।

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें बताया गया है कि 22 सितंबर, 2025 को तमिलनाडु के तिरुचिरापल्ली जिले के तिरुवेरुम्बुर के मुथुनगर क्षेत्र में कार्मेल गार्डन के पास एक नवनिर्मित भूमिगत जल निकासी पाइपलाइन पर काम करते समय दो सफाई कर्मचारियों की दम घुटने से मौत हो गई थी। कथित तौर पर, उन्हें तिरुचि निगम के काम के लिए एक निर्माकंपनी द्वारा नियुक्त किया गया था।

आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री, यदि सत्य है, तो यह मानव अधिकार उल्लंघन का गंभीर मुद्दा है। इसलिए, आयोग ने नगर निगम आयुक्त और पुलिस अधीक्षक, तिरुचिरापल्ली, तमिलनाडु को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है। इसमें जाँच की स्थिति और मृतक श्रमिकों के परिजनों को दिए गए मुआवजे, यदि कोई हो, की स्थिति का विवरण शामिल होने की अपेक्षा है।

23 सितंबर, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, यह स्पष्ट नहीं था कि पीड़ित श्रमिकों को उचित सुरक्षा उपकरण दिए गए थे या नहीं।

*****

PIB

राष्ट्रीय मानवाधिकार आयोग ने तमिलनाडु के तिरुचिरापल्ली में एक भूमिगत जल निकासी पाइपलाइन में काम करते समय दम घुटने से दो सफाई कर्मचारियों की मौत का स्वतः संज्ञान लिया

नगर निगम आयुक्त और पुलिस अधीक्षक, तिरुचिरापल्ली को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी

रिपोर्ट में जांच की स्थिति और मृतक के परिजनों को दिए गए मुआवजे (यदि कोई हो) का विवरण शामिल होने की की गई उम्मीद

https://www.pib.gov.in/PressReleasePage.aspx?PRID=2172724

Posted On: 29 SEP 2025 2:44PM by PIB Delhi

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें बताया गया है कि 22 सितंबर, 2025 को तमिलनाडु के तिरुचिरापल्ली जिले के तिरुवेरुम्बुर के मुथुनगर क्षेत्र में कार्मेल गार्डन के पास एक नवनिर्मित भूमिगत जल निकासी पाइपलाइन पर काम करते समय दो सफाई कर्मचारियों की दम घुटने से मौत हो गई थी। उन्हें तिरुचि निगम के काम के लिए एक निर्माण कंपनी द्वारा नियुक्त किया गया था।

आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री यदि सत्य है तो मानवाधिकार उल्लंघन का एक गंभीर मुद्दा उठाती है। इसलिए आयोग ने नगर निगम आयुक्त और पुलिस अधीक्षक, तिरुचिरापल्ली, तमिलनाडु को नोटिस जारी कर दो सप्ताह के भीतर मामले पर एक विस्तृत रिपोर्ट मांगी है। इसमें जांच की स्थिति और मृतक श्रमिकों के परिजनों को दिए गए मुआवजे (यदि कोई हो) का विवरण शामिल होने की उम्मीद है।

23 सितंबर, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार यह स्पष्ट नहीं है कि पीड़ित श्रमिकों को उचित सुरक्षा उपकरण दिए गए थे या नहीं।

***

पीके/केसी/पीसी/एचबी

(Release ID: 2172724) Visitor Counter : 27

Hindu

NHRC seeks report on death of two persons due to asphyxiation in Tiruchi

https://www.thehindu.com/news/national/tamil-nadu/nhrc-seeks-report-on-death-of-two-persons-due-to-asphyxiation-in-tiruchi/article70109752.ece

Published - September 29, 2025 09:32 pm IST - CHENNAI

The National Human Rights Commission (NHRC) has issued notices to Tiruchi Corporation Commissioner and Superintendent of Police calling for a report into an incident in which two sanitation workers died due to asphyxiation.

The Commission took suo motu cognisance of a media report which said two sanitation workers died due to asphyxiation on September 22 while working on a newly-constructed underground drainage pipeline near Carmel Garden in the Muthunagar area of Tiruverumbur in Tiruchi district.

“The Commission said the contents of the media report, if true, raise a serious issue of human rights violation,” an official release said. It called for a detailed report on the matter within two weeks. “It is expected to include the status of the investigation and compensation, if any, paid to the next of kin of the deceased workers,” it said.

The Week

NHRC notice to Tiruchirappalli municipal commissioner SP over death of 2 sanitation workers

https://www.theweek.in/wire-updates/national/2025/09/29/des50-nhrc-tn-workers.html

PTI Updated: September 29, 2025 18:01 IST

New Delhi, Sep 29 (PTI) The NHRC on Monday said it has issued notices to municipal commissioner and superintendent of police of Tiruchirappalli, Tamil Nadu over reports that two sanitation workers died allegedly due to asphyxiation while working on an underground drainage pipeline last week.

The National Human Rights Commission has observed that the content of the media report, if true, raises a serious issue of human rights violation.

The NHRC has taken "suo motu cognisance of a media report that two sanitation workers died due to asphyxiation on September 22, 2025 while working on a newly constructed underground drainage pipeline near Carmel Garden in the Muthunagar area of Tiruverumbur, Tiruchirappalli district, Tamil Nadu," it said in a statement.

Reportedly, they were engaged by a construction firm for the work of the Tiruchirappalli Corporation, the rights panel said.

Therefore, it has issued notices to the commissioner, Municipal Corporation and superintendent of police, Tiruchirappalli, seeking a detailed report in two weeks.

The report is expected to include the status of the investigation and compensation, if any, paid to the next of kin of the deceased workers, the statement said.

According to the media report published on September 23, there was no clarity whether the victim workers were given proper safety gear or not.

In another statement, the NHRC said it has taken "suo motu cognisance of a media report that even after a month of a blast in an LPG tanker causing seven deaths and damage to several properties, the affected families are still struggling to rebuild their houses and shops in Mandiala village, Hoshiarpur, Punjab".

Reportedly, the government has released compensation for the kin of the deceased. However, the assessment of damage to property is still going on, the rights panel said.

The Commission has observed that the content of the news report, if true, raises serious issues of violation of human rights of the victims.

Therefore, it has issued notices to the chief secretary of Punjab, senior superintendent of police of Hoshiarpur and chief controller of explosives, Petroleum and Explosives Safety Organisation (PESO), Ministry of Commerce and Industry, seeking a detailed report including the status of the investigation on the matter within two weeks, the statement said.

The media report, carried on September 23, 2025, has mentioned the challenges and trauma being faced by the blast victims and their families.

(This story has not been edited by THE WEEK and is auto-generated from PTI)

ANI

NHRC takes suo motu cognisance of deaths of 2 sanitation workers in Tiruchirappalli

https://www.aninews.in/news/national/general-news/nhrc-takes-suo-motu-cognisance-of-deaths-of-2-sanitation-workers-in-tiruchirappalli20250929151208/?amp=1

ANI | Updated: Sep 29, 2025 15:12 IST

New Delhi [India], September 29 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports about the tragic deaths of two sanitation workers due to asphyxiation while working on an underground drainage pipeline in Tiruchirappalli district, Tamil Nadu.
The incident occurred on September 22, 2025, near Carmel Garden in the Muthunagar area of Thiruverumbur.
The deceased were identified as Prabhu (32) of Chinna Salem and Ravi (38) of Thiruvappur in Pudukkottai. Both had been engaged by a construction firm for work on behalf of the Tiruchy Corporation.
According to reports, Prabhu first entered the manhole to clear a blockage but collapsed due to suffocation. Ravi entered immediately in an attempt to rescue him, but he too suffocated to death.
Their bodies were later recovered by Fire and Rescue Services personnel and sent to Thuvakudi Government Hospital for post-mortem examination.
Taking note of the media report published on September 23, 2025, the NHRC observed that the deaths raise a serious issue of human rights violations. It pointed out that it was unclear whether the workers were provided with proper safety gear before being sent into the underground system.
The Commission has issued notices to the Commissioner, Municipal Corporation of Tiruchirappalli, and the Superintendent of Police, Tiruchirappalli, seeking a detailed report within two weeks. The report has been asked to include the status of the police investigation as well as details of any compensation provided to the families of the deceased.
The Thiruverumbur police have already registered a case and are investigating the incident, which has caused shock and tension in the locality. (ANI)

Newsonair

NHRC Issues Notices After Death of Two Sanitation Workers in Tiruchirappalli

https://www.newsonair.gov.in/nhrc-issues-notices-after-death-of-two-sanitation-workers-in-tiruchirappalli/

Site Admin | September 29, 2025 4:45 PM

The National Human Rights Commission (NHRC) has issued notices to the Commissioner of Municipal Corporation and Superintendent of Police of Tiruchirappalli due to the reported death of two sanitation workers in Tiruchirappalli of Tamil Nadu. The commission has asked for a detailed report on the matter within two weeks. NHRC has taken suo motu cognisance of the media report. The reports mentioned that both workers died on the 22nd of this month while working on a newly constructed underground drainage pipeline.

Republic World

Tiruchirappalli Tragedy: NHRC Takes Suo Motu Probe Of Two Sanitation Workers' Death

The NHRC has taken suo motu cognisance of the tragic deaths of two sanitation workers, Prabhu (32) and Ravi (38), who died due to suffocation while working on an underground drainage pipeline in Tiruchirappalli, Tamil Nadu.

https://www.republicworld.com/india/tiruchirappalli-tragedy-nhrc-takes-suo-motu-probe-of-two-sanitation-worker-deaths

India News | 2 min read

Reported by: Asian News International

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports about the tragic deaths of two sanitation workers due to asphyxiation while working on an underground drainage pipeline in Tiruchirappalli district, Tamil Nadu.

The incident occurred on September 22, 2025, near Carmel Garden in the Muthunagar area of Thiruverumbur. The deceased were identified as Prabhu (32) of Chinna Salem and Ravi (38) of Thiruvappur in Pudukkottai. Both had been engaged by a construction firm for work on behalf of the Tiruchy Corporation.

According to reports, Prabhu first entered the manhole to clear a blockage but collapsed due to suffocation. Ravi entered immediately in an attempt to rescue him, but he too suffocated to death. Their bodies were later recovered by Fire and Rescue Services personnel and sent to Thuvakudi Government Hospital for post-mortem examination.

Taking note of the media report published on September 23, 2025, the NHRC observed that the deaths raise a serious issue of human rights violations. It pointed out that it was unclear whether the workers were provided with proper safety gear before being sent into the underground system.

The Commission has issued notices to the Commissioner, Municipal Corporation of Tiruchirappalli, and the Superintendent of Police, Tiruchirappalli, seeking a detailed report within two weeks. The report has been asked to include the status of the police investigation as well as details of any compensation provided to the families of the deceased. The Thiruverumbur police have already registered a case and are investigating the incident, which has caused shock and tension in the locality.

DEVDISCOURSE, Online, 30.9.2025
Page No. 0, Size:(0)cms X (0)cms.

Devdiscourse

Human Rights Probe: Sanitation and Safety Lapses in Focus

The NHRC has issued notices to authorities in Tiruchirappalli, Tamil Nadu, following the asphyxiation deaths of two sanitation workers in a drainage pipeline. Similarly, the commission seeks reports from Punjab officials after a deadly LPG tanker blast in Hoshiarpur. Both cases highlight serious human rights violations.

https://www.devdiscourse.com/article/law-order/3645887-human-rights-probe-sanitation-and-safety-lapses-in-focus?amp

Devdiscourse News Desk| New Delhi | India

Updated: 29-09-2025 17:54 IST | Created: 29-09-2025 17:54 IST

The National Human Rights Commission (NHRC) has acted on reports of two sanitation workers tragically losing their lives due to asphyxiation in Tiruchirappalli, Tamil Nadu. Following the incident on September 22, 2025, the NHRC issued notices demanding detailed reports from the municipal commissioner and superintendent of police.

The tragic deaths have been linked to substandard safety practices, as the workers were allegedly not provided with adequate protection while working on an underground drainage project. The NHRC is also seeking information about any compensation given to the victims' families.

In another significant move, the NHRC is probing the events surrounding a deadly LPG blast in Mandiala village, Hoshiarpur, Punjab, which claimed seven lives and caused extensive property damage. The panel is pushing for a robust investigation into human rights violations related to the incident.

(With inputs from agencies.)

The Sunday Guardian

NHRC takes suo motu cognisance of deaths of 2 sanitation workers in Tiruchirappalli

https://sundayguardianlive.com/news/nhrc-takes-suo-motu-cognisance-of-deaths-of-2-sanitation-workers-in-tiruchirappalli20250929151208-153583/

Written By: TSG Syndication | Last Updated: September 29, 2025 15:13:04 IST

New Delhi [India], September 29 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports about the tragic deaths of two sanitation workers due to asphyxiation while working on an underground drainage pipeline in Tiruchirappalli district, Tamil Nadu.

The incident occurred on September 22, 2025, near Carmel Garden in the Muthunagar area of Thiruverumbur.

The deceased were identified as Prabhu (32) of Chinna Salem and Ravi (38) of Thiruvappur in Pudukkottai. Both had been engaged by a construction firm for work on behalf of the Tiruchy Corporation.

According to reports, Prabhu first entered the manhole to clear a blockage but collapsed due to suffocation. Ravi entered immediately in an attempt to rescue him, but he too suffocated to death.

Their bodies were later recovered by Fire and Rescue Services personnel and sent to Thuvakudi Government Hospital for post-mortem examination.

Taking note of the media report published on September 23, 2025, the NHRC observed that the deaths raise a serious issue of human rights violations. It pointed out that it was unclear whether the workers were provided with proper safety gear before being sent into the underground system.

The Commission has issued notices to the Commissioner, Municipal Corporation of Tiruchirappalli, and the Superintendent of Police, Tiruchirappalli, seeking a detailed report within two weeks. The report has been asked to include the status of the police investigation as well as details of any compensation provided to the families of the deceased.

The Thiruverumbur police have already registered a case and are investigating the incident, which has caused shock and tension in the locality. (ANI)

Source

The article has been published through a syndicated feed. Except for the headline, the content has been published verbatim. Liability lies with original publisher.

PTI, Online, 30.9.2025
Page No. 0, Size:(0)cms X (0)cms.

PTI

NHRC notice to Tiruchirappalli municipal commissioner, SP over death of 2 sanitation workers

https://www.ptinews.com/story/national/nhrc-notice-to-tiruchirappalli-municipal-commissioner-sp-over-death-of-2-sanitation-workers/2960797

NEW DELHI: (Sep 29) The NHRC on Monday said it has issued notices to municipal commissioner and superintendent of police of Tiruchirappalli, Tamil Nadu over reports that two sanitation workers died allegedly due to asphyxiation while working on an underground drainage pipeline last week.

The National Human Rights Commission has observed that the content of the media report, if true, raises a serious issue of human rights violation.

The NHRC has taken "suo motu cognisance of a media report that two sanitation workers died due to asphyxiation on September 22, 2025 while working on a newly constructed underground drainage pipeline near Carmel Garden in the Muthunagar area of Tiruverumbur, Tiruchirappalli district, Tamil Nadu," it said in a statement.

Free Press Journal

Tamil Nadu: NHRC Takes Cognisance Of Deaths Of Two Sanitation Workers In Tiruchirappalli Over Asphyxiation

The Commission noted that if the media report is accurate, the incident raises a serious human rights concern. NHRC has therefore issued notices to the Commissioner of the Municipal Corporation and the Superintendent of Police, Tiruchirappalli, seeking a detailed report within two weeks.

https://www.freepressjournal.in/india/tamil-nadu-nhrc-takes-cognisance-of-deaths-of-two-sanitation-workers-in-tiruchirappalli-over-asphyxiation

FPJ News Service | Updated: Tuesday, September 30, 2025, 02:17 AM IST

The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report stating that two sanitation workers died due to asphyxiation on September 22, 2025, while working on a newly constructed underground drainage pipeline near Carmel Garden in the Muthunagar area of Tiruchirappalli, Tamil Nadu. The workers were reportedly employed by a construction firm undertaking the project for Tiruchy Corporation.

Concerns Over Human Rights Violations

The Commission noted that if the media report is accurate, the incident raises a serious human rights concern. NHRC has therefore issued notices to the Commissioner of the Municipal Corporation and the Superintendent of Police, Tiruchirappalli, seeking a detailed report within two weeks.

The report is expected to include the status of the investigation and any compensation paid to the next of kin of the deceased workers.

Safety Measures Under Scrutiny

According to the media report published on September 23, 2025, there was no clarity on whether the victim workers were provided with proper safety gear while performing the hazardous task.

The Print

NHRC notice to Tiruchirappalli municipal commissioner, SP over death of 2 sanitation workers

New Delhi, Sep 29 (PTI) The NHRC on Monday said it has issued notices to municipal commissioner and superintendent of police of Tiruchirappalli, Tamil Nadu over reports that two sanitation workers died allegedly due to asphyxiation while working on an underground drainage pipeline last week. The National Human Rights Commission has observed that the content […]

https://theprint.in/india/nhrc-notice-to-tiruchirappalli-municipal-commissioner-sp-over-death-of-2-sanitation-workers/2753688/?amp

PTI | 29 September, 2025 06:05 pm IST

New Delhi, Sep 29 (PTI) The NHRC on Monday said it has issued notices to municipal commissioner and superintendent of police of Tiruchirappalli, Tamil Nadu over reports that two sanitation workers died allegedly due to asphyxiation while working on an underground drainage pipeline last week.

The National Human Rights Commission has observed that the content of the media report, if true, raises a serious issue of human rights violation.

The NHRC has taken "suo motu cognisance of a media report that two sanitation workers died due to asphyxiation on September 22, 2025 while working on a newly constructed underground drainage pipeline near Carmel Garden in the Muthunagar area of Tiruverumbur, Tiruchirappalli district, Tamil Nadu," it said in a statement.

Reportedly, they were engaged by a construction firm for the work of the Tiruchirappalli Corporation, the rights panel said.

Therefore, it has issued notices to the commissioner, Municipal Corporation and superintendent of police, Tiruchirappalli, seeking a detailed report in two weeks.

The report is expected to include the status of the investigation and compensation, if any, paid to the next of kin of the deceased workers, the statement said.

According to the media report published on September 23, there was no clarity whether the victim workers were given proper safety gear or not.

In another statement, the NHRC said it has taken "suo motu cognisance of a media report that even after a month of a blast in an LPG tanker causing seven deaths and damage to several properties, the affected families are still struggling to rebuild their houses and shops in Mandiala village, Hoshiarpur, Punjab".

Reportedly, the government has released compensation for the kin of the deceased. However, the assessment of damage to property is still going on, the rights panel said.

The Commission has observed that the content of the news report, if true, raises serious issues of violation of human rights of the victims.

Therefore, it has issued notices to the chief secretary of Punjab, senior superintendent of police of Hoshiarpur and chief controller of explosives, Petroleum and Explosives Safety Organisation (PESO), Ministry of Commerce and Industry, seeking a detailed report including the status of the investigation on the matter within two weeks, the statement said.

The media report, carried on September 23, 2025, has mentioned the challenges and trauma being faced by the blast victims and their families. PTI KND KND KVK KVK

This report is auto-generated from PTI news service. ThePrint holds no responsibility for its content.

VocalTV

एनएचआरसी ने तमिलनाडु में दो सफाई कर्मियों की मौत का लिया संज्ञान, नगर निगम और पुलिस से जवाब तलब

https://vocaltv.in/national/nhrc-takes-suo-motu-cognizance-of-the-death-of-twophp/cid17489480.htm

By VocalTV Desk | Sep 29, 2025, 16:02 IST

नई दिल्ली, 29 सितंबर (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने तमिलनाडु के तिरुचिरापल्ली में दो सफाई कर्मचारियों की दम घुटने से मौत का स्वतः संज्ञान लेते हुए दो सप्ताह के भीतर जवाब मांगा है। एनएचआरसी ने सोमवार को बताया कि घटना 22 सितंबर को तिरुवेरुम्बुर के मुथुनगर क्षेत्र में कार्मेल गार्डन के पास नवनिर्मित भूमिगत जल निकासी पाइपलाइन पर हुई। मृतक श्रमिक तिरुचि नगर निगम के काम के लिए एक निर्माण कंपनी द्वारा नियुक्त किए गए थे।

एनएचआरसी ने मामले को गंभीर मानवाधिकार उल्लंघन का मामला बताते हुए नगर निगम आयुक्त और पुलिस अधीक्षक, तिरुचिरापल्ली को नोटिस जारी किया है। आयोग ने दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है, जिसमें जांच की स्थिति और मृतक कर्मचारियों के परिजनों को दिए गए मुआवजे का विवरण शामिल होना चाहिए। आयोग के मुताबिक, यह स्पष्ट नहीं है कि पीड़ित कर्मचारियों को काम के दौरान उचित सुरक्षा उपकरण प्रदान किए गए थे या नहीं। आयोग ने कहा कि रिपोर्ट की सामग्री सत्य पाए जाने पर आवश्यक कार्रवाई की जाएगी।

हिन्दुस्थान समाचार / प्रशांत शेखर

Yugwarta

एनएचआरसी ने तमिलनाडु में दो सफाई कर्मियों की मौत का लिया संज्ञान, नगर निगम और पुलिस से जवाब तलब

https://www.yugwarta.com/Encyc/2025/9/29/NHRC-takes-suo-motu-cognizance-of-the-death-of-two.html

युगवार्ता | 29-Sep-2025

नई दिल्ली, 29 सितंबर (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने तमिलनाडु के तिरुचिरापल्ली में दो सफाई कर्मचारियों की दम घुटने से मौत का स्वतः संज्ञान लेते हुए दो सप्ताह के भीतर जवाब मांगा है।

एनएचआरसी ने सोमवार को बताया कि घटना 22 सितंबर को तिरुवेरुम्बुर के मुथुनगर क्षेत्र में कार्मेल गार्डन के पास नवनिर्मित भूमिगत जल निकासी पाइपलाइन पर हुई। मृतक श्रमिक तिरुचि नगर निगम के काम के लिए एक निर्माण कंपनी द्वारा नियुक्त किए गए थे।

एनएचआरसी ने मामले को गंभीर मानवाधिकार उल्लंघन का मामला बताते हुए नगर निगम आयुक्त और पुलिस अधीक्षक, तिरुचिरापल्ली को नोटिस जारी किया है। आयोग ने दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है, जिसमें जांच की स्थिति और मृतक कर्मचारियों के परिजनों को दिए गए मुआवजे का विवरण शामिल होना चाहिए। आयोग के मुताबिक, यह स्पष्ट नहीं है कि पीड़ित कर्मचारियों को काम के दौरान उचित सुरक्षा उपकरण प्रदान किए गए थे या नहीं। आयोग ने कहा कि रिपोर्ट की सामग्री सत्य पाए जाने पर आवश्यक कार्रवाई की जाएगी।

हिन्दुस्थान समाचार / प्रशांत शेखर

Janta Se Rishta

NHRC ने तिरुचिरापल्ली में दो सफाई कर्मचारियों की मौत का स्वतः संज्ञान लिया

https://jantaserishta.com/delhi-ncr/nhrc-takes-suo-motu-cognizance-of-death-of-two-sanitation-workers-in-tiruchirapalli-4292754

Gulabi Jagat | 29 Sept 2025 6:19 PM

नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने तमिलनाडु के तिरुचिरापल्ली जिले में भूमिगत जल निकासी पाइपलाइन पर काम करते समय दम घुटने से दो सफाई कर्मचारियों की दुखद मौत के बारे में मीडिया रिपोर्टों पर स्वतः संज्ञान लिया है। यह घटना 22 सितंबर, 2025 को तिरुवेरुम्बुर के मुथुनगर क्षेत्र में कार्मेल गार्डन के पास घटी। मृतकों की पहचान चिन्ना सलेम निवासी प्रभु (32) और पुदुक्कोट्टई के तिरुवप्पुर निवासी रवि (38) के रूप में हुई है। दोनों को तिरुचि निगम की ओर से एक निर्माण कंपनी ने काम पर लगाया था।रिपोर्टों के अनुसार, प्रभु पहले मैनहोल में रुकावट दूर करने के लिए उतरे थे, लेकिन दम घुटने से उनकी मौत हो गई। रवि भी उन्हें बचाने के लिए तुरंत अंदर गए, लेकिन उनकी भी दम घुटने से मौत हो गई।बाद में अग्निशमन एवं बचाव सेवा कर्मियों ने उनके शव बरामद किए और पोस्टमार्टम के लिए थुवाकुडी सरकारी अस्पताल भेज दिए।

Also Read - केन्या नौसेना कमांडर का भारत दौरा 23 सितंबर, 2025 को प्रकाशित मीडिया रिपोर्ट का संज्ञान लेते हुए, एनएचआरसी ने कहा कि ये मौतें मानवाधिकार उल्लंघन का एक गंभीर मुद्दा उठाती हैं। आयोग ने यह भी बताया कि यह स्पष्ट नहीं है कि भूमिगत प्रणाली में भेजे जाने से पहले मज़दूरों को उचित सुरक्षा उपकरण उपलब्ध कराए गए थे या नहीं।आयोग ने तिरुचिरापल्ली नगर निगम आयुक्त और पुलिस अधीक्षक को नोटिस जारी कर दो हफ़्ते के भीतर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में पुलिस जाँच की स्थिति के साथ-साथ मृतकों के परिवारों को दिए गए किसी भी मुआवज़े का विवरण भी शामिल करने को कहा गया है। तिरुवेरुम्बुर पुलिस ने पहले ही मामला दर्ज कर लिया है और घटना की जांच कर रही है, जिससे इलाके में सदमे और तनाव का माहौल है।

IBC24

तमिलनाडु: मानवाधिकार आयोग ने दो सफाई कर्मचारियों की मौत पर दो शीर्ष अधिकारियों को नोटिस जारी किया

https://www.ibc24.in/country/tamil-nadu-human-rights-commission-issues-notices-to-two-top-officials-over-death-of-two-sanitation-workers-3273858.html

Bhasha | Modified Date: September 29, 2025 / 07:39 pm IST

Published Date: September 29, 2025 7:39 pm IST

नयी दिल्ली, 29 सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को कहा कि तमिलनाडु के तिरुचिरापल्ली जिले में पिछले सप्ताह एक भूमिगत जल निकासी पाइपलाइन में काम करते समय दो सफाई कर्मचारियों की कथित तौर पर दम घुटने से हुई मौत के मामले में निगम आयुक्त और पुलिस अधीक्षक को नोटिस जारी किया गया।

आयोग ने कहा कि अगर मीडिया रिपोर्ट की सामग्री सही है, तो यह मानवाधिकार उल्लंघन का गंभीर मुद्दा उठाती है।

आयोग ने एक बयान में कहा, ''तमिलनाडु के तिरुचिरापल्ली जिले के तिरुवेरुम्बुर के मुथुनगर इलाके में कार्मेल गार्डन के पास 22 सितंबर, 2025 को एक नवनिर्मित भूमिगत जल निकासी पाइपलाइन में काम करते समय दो सफाई कर्मचारियों की दम घुटने से मौत होने की मीडिया रिपोर्ट पर एनएचआरसी ने स्वतः संज्ञान लिया है।''

मानवाधिकार आयोग ने बताया कि उन सफाई कर्मचारियों को तिरुचिरापल्ली निगम के काम के लिए एक निर्माण कंपनी द्वारा कथित तौर पर नियुक्त किया गया था।

आयोग ने इसलिए नगर निगम आयुक्त और तिरुचिरापल्ली के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

बयान के अनुसार, रिपोर्ट में जांच की स्थिति और मृतक श्रमिकों के परिजनों को दिए गए मुआवजे का विवरण शामिल होने की उम्मीद है।

मीडिया में 23 सितंबर को प्रकाशित खबर के अनुसार, यह स्पष्ट नहीं है कि उन श्रमिकों को उचित सुरक्षा उपकरण दिए गए थे या नहीं।

आयोग ने एक अन्य बयान में बताया कि संस्था ने एक अन्य खबर पर भी स्वतः संज्ञान लिया है, जिसमें बताया गया कि एलपीजी टैंकर में विस्फोट के एक महीने बाद भी पंजाब के होशियारपुर जिले के मंडियाला गांव में प्रभावित परिवार अपने घरों और दुकानों के पुनर्निर्माण के लिए संघर्ष कर रहे हैं।

एलपीजी टैंकर में विस्फोट में सात लोगों की मौत हो गई थी और कई संपत्तियों को नुकसान पहुंचा था।

सरकार ने मृतकों के परिजनों के लिए कथित तौर पर मुआवजा जारी कर दिया है।

मानवाधिकार आयोग ने कहा हालांकि संपत्ति के नुकसान का आकलन अब भी जारी है।

आयोग ने पाया कि अगर खबर की सामग्री सही है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है।

बयान के मुताबिक, इसलिए आयोग ने पंजाब के मुख्य सचिव, होशियारपुर के वरिष्ठ पुलिस अधीक्षक और वाणिज्य एवं उद्योग मंत्रालय के पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन (पीईएसओ) के मुख्य विस्फोटक नियंत्रक को नोटिस जारी कर मामले की जांच की स्थिति सहित दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

भाषा जितेंद्र सुरेश

सुरेश

NHRC.NIC

NHRC, India takes suo motu cognizance of the reported struggle of the victims of an LPG tanker blast in rebuilding their houses and shops even after a month of the incident in Mandiala village, Hoshiarpur, Punjab

https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-reported-struggle-victims-lpg-tanker-blast

Press Release

National Human Rights Commission

New Delhi: 29th September, 2025

NHRC, India takes suo motu cognizance of the reported struggle of the victims of an LPG tanker blast in rebuilding their houses and shops even after a month of the incident in Mandiala village, Hoshiarpur, Punjab

Issues notices to the Punjab Chief Secretary, Hoshiarpur SSP and Chief Controller of Explosives, PESO, Ministry of Commerce and Industry, calling for a detailed report on the matter within two weeks

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that even after a month of a blast in an LPG tanker causing seven deaths and damage to several properties, the affected families are still struggling to rebuild their houses and shops in Mandiala village, Hoshiarpur, Punjab. Reportedly, the government has released compensation for kin of the deceased. However, the assessment of damage to property is still going on.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the victims. Therefore, it has issued notices to the Chief Secretary, Government of Punjab, Senior Superintendent of Police, Hoshiarpur and Chief Controller of Explosives, Petroleum and Explosives Safety Organisation (PESO), Ministry of Commerce and Industry, calling for a detailed report including the status of the investigation on the matter within two weeks.

The media report, carried on 23rd September, 2025, has mentioned the challenges and trauma being faced by the blast victims and their families.

*****

NHRC.NIC

एनएचआरसी, भारत ने पंजाब के होशियारपुर के मंडियाला गाँव में एलपीजी टैंकर विस्फोट के पीड़ितों द्वारा घटना के एक महीने बाद भी अपने घरों और दुकानों के पुनर्निर्माण के लिए किए जा रहे संघर्ष का स्वतः संज्ञान लिया

https://nhrc.nic.in/media/press-release/%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8%E0%A5%80-%E0%A4%AD%E0%A4%BE%E0%A4%B0%E0%A4%A4-%E0%A4%A8%E0%A5%87-%E0%A4%AA%E0%A4%82%E0%A4%9C%E0%A4%BE%E0%A4%AC-%E0%A4%95%E0%A5%87-%E0%A4%B9%E0%A5%8B%E0%A4%B6%E0%A4%BF%E0%A4%AF%E0%A4%BE%E0%A4%B0%E0%A4%AA%E0%A5%81%E0%A4%B0-%E0%A4%95%E0%A5%87-%E0%A4%AE%E0%A4%82%E0%A4%A1%E0%A4%BF%E0%A4%AF%E0%A4%BE%E0%A4%B2%E0%A4%BE-%E0%A4%97%E0%A4%BE%E0%A4%81%E0%A4%B5-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%8F%E0%A4%B2%E0%A4%AA%E0%A5%80%E0%A4%9C%E0%A5%80-%E0%A4%9F%E0%A5%88%E0%A4%82%E0%A4%95%E0%A4%B0-%E0%A4%B5%E0%A4%BF%E0%A4%B8%E0%A5%8D%E0%A4%AB%E0%A5%8B%E0%A4%9F

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

नई दिल्ली: 29 सितंबर, 2025

एनएचआरसी, भारत ने पंजाब के होशियारपुर के मंडियाला गाँव में एलपीजी टैंकर विस्फोट के पीड़ितों द्वारा घटना के एक महीने बाद भी अपने घरों और दुकानों के पुनर्निर्माण के लिए किए जा रहे संघर्ष का स्वतः संज्ञान लिया

आयोग ने पंजाब के मुख्य सचिव, होशियारपुर के एसएसपी और वाणिज्य एवं उद्योग मंत्रालय के मुख्य विस्फोटक नियंत्रक, पीईएसओ को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें बताया गया है कि एलपीजी टैंकर में विस्फोट के एक महीने बाद भी, जिसमें सात लोगों की मौत हो गई और कई संपत्तियों को नुकसान पहुँचा, प्रभावित परिवार अभी भी पंजाब के होशियारपुर के मंडियाला गाँव में अपने घरों और दुकानों के पुनर्निर्माण के लिए संघर्ष कर रहे हैं। बताया जा रहा है कि सरकार ने मृतकों के परिजनों के लिए मुआवज़ा जारी कर दिया है। हालाँकि, संपत्ति के नुकसान का आकलन अभी भी जारी है।

आयोग ने पाया है कि यदि समाचार रिपोर्ट की विषय-वस्तु सत्य है, तो यह पीड़ितों के मानव अधिकारों के उल्लंघन का गंभीर मुद्दा है। इसलिए, आयोग ने पंजाब सरकार के मुख्य सचिव, होशियारपुर के वरिष्ठ पुलिस अधीक्षक और वाणिज्य एवं उद्योग मंत्रालय के पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन (पेसो) के मुख्य

विस्फोटक नियंत्रक को नोटिस जारी कर मामले की जाँच की स्थिति सहित दो सप्ताह के भीतर एक विस्तृत रिपोर्ट माँगी है।

23 सितंबर, 2025 को प्रकाशित मीडिया रिपोर्ट में विस्फोट पीड़ितों और उनके परिवारों के सामने आने वाली चुनौतियों और आघात का उल्लेख किया गया है।

*****

Newsonair

NHRC Issues Notices to Punjab Officials Over Safety Concerns

https://www.newsonair.gov.in/nhrc-issues-notices-to-punjab-officials-over-safety-concerns/

Site Admin | September 29, 2025 5:21 PM

National Human Rights Commission (NHRC) has issued notices to the Punjab Chief Secretary, SSP Hoshiarpur, and the Chief Controller of Explosives of Petroleum and Explosives Safety Organisation (PESO), under the Commerce and Industry Ministry. These notices have been issued in relation to the reported survival difficulties of the victims of an LPG tanker blast incident in a village of Hoshiarpur, Punjab. The commission has asked for a detailed report on the matter within two weeks. NHRC has taken suo motu cognisance of the media report stating that even after a month of the incident, affected families are still struggling to rebuild their houses and shops. The media reports mentioned that seven people died and several properties were damaged in the incident.

India Education Diary

NHRC, India takes suo motu cognizance of the reported struggle of the victims of an LPG tanker blast in rebuilding their houses and shops even after a month of the incident in Mandiala village, Hoshiarpur, Punjab

https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-the-reported-struggle-of-the-victims-of-an-lpg-tanker-blast-in-rebuilding-their-houses-and-shops-even-after-a-month-of-the-incident-in-mandiala-village-hoshia/

By iednewsdesk | September 29, 2025

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that even after a month of a blast in an LPG tanker causing seven deaths and damage to several properties, the affected families are still struggling to rebuild their houses and shops in Mandiala village, Hoshiarpur, Punjab. Reportedly, the government has released compensation for kin of the deceased. However, the assessment of damage to property is still going on.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the victims. Therefore, it has issued notices to the Chief Secretary, Government of Punjab, Senior Superintendent of Police, Hoshiarpur and Chief Controller of Explosives, Petroleum and Explosives Safety Organisation (PESO), Ministry of Commerce and Industry, calling for a detailed report including the status of the investigation on the matter within two weeks.

The media report, carried on 23rd September, 2025, has mentioned the challenges and trauma being faced by the blast victims and their families.

Tribune

NHRC seeks report on delayed relief to tanker blast victims

https://www.tribuneindia.com/news/punjab/nhrc-seeks-report-on-delayed-relief-to-tanker-blast-victims/

Tribune News Service | New Delhi, Updated At : 02:00 AM Sep 30, 2025 IST

The National Human Rights Commission (NHRC) has taken suo motu cognisance of reports that victims of last month's LPG tanker blast in Mandiala village of Hoshiarpur, Punjab, are still struggling to rebuild their homes and shops, even as the tragedy claimed seven lives and left 15 injured.

The Commission has issued notices to the Chief Secretary of Punjab, Senior Superintendent of Police, Hoshiarpur, and the Chief Controller of Explosives, Petroleum and Explosives Safety Organisation (PESO) under the Ministry of Commerce and Industry.

"They have been asked to submit a detailed report within two weeks, including the status of the ongoing investigation into the incident," an NHRC official said.

The blast occurred when an LPG tanker collided with a pick-up vehicle near Mandiala Adda on the Hoshiarpur–Jalandhar road.

The police said the tanker was turning towards the Ram Nagar Dheha link road when it rammed into the pick-up, triggering the deadly explosion.

Free Press Journal

Punjab News: NHRC Issues Notices Over Delayed Rehabilitation Of LPG Tanker Blast Victims In Hoshiarpur

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that even after a month of a blast in an LPG tanker causing seven deaths and damage to several properties, the affected families are still struggling to rebuild their houses and shops in Mandiala village, Hoshiarpur, Punjab.

https://www.freepressjournal.in/india/punjab-news-nhrc-issues-notices-over-delayed-rehabilitation-of-lpg-tanker-blast-victims-in-hoshiarpur

Somendra Sharma Updated: Tuesday, September 30, 2025, 06:59 AM IST

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that even after a month of a blast in an LPG tanker causing seven deaths and damage to several properties, the affected families are still struggling to rebuild their houses and shops in Mandiala village, Hoshiarpur, Punjab. Reportedly, the government has released compensation for kin of the deceased. However, the assessment of damage to property is still going on.

Human Rights Concerns

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the victims. Therefore, it has issued notices to the Chief Secretary, Government of Punjab, Senior Superintendent of Police, Hoshiarpur and Chief Controller of Explosives, Petroleum and Explosives Safety Organisation (PESO), Ministry of Commerce and Industry, calling for a detailed report including the status of the investigation on the matter within two weeks.

India Ground Report

New Delhi : एनएचआरसी ने एलपीजी टैंकर विस्फोट मामले का लिया स्वतः संज्ञान,पंजाब सरकार से 15 दिन में मांगा जवाब

https://indiagroundreport.com/new-delhi-the-nhrc-has-taken-suo-motu-cognizance-of-the-lpg-tanker-explosion-case-and-sought-a-response-from-the-punjab-government-within-15-days/?amp=1

India Ground Report | 5 hours ago

नई दिल्ली : (New Delhi) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) (The National Human Rights Commission) ने पंजाब के मुख्य सचिव, होशियारपुर के वरिष्ठ पुलिस अधीक्षक तथा वाणिज्य और उद्योग मंत्रालय के अधीन पेट्रोलियम और विस्फोटक सुरक्षा संगठन के मुख्य विस्फोटक नियंत्रक को नोटिस जारी किए हैं। ये नोटिस पंजाब के होशियारपुर के मंडियाला गांव में एलपीजी टैंकर विस्फोट की घटना के पीड़ितों के संबंध में जारी किए गए हैं। आयोग ने इस मामले पर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

एनएचआरसी ने पंजाब के होशियारपुर के मंडियाला गांव में एलपीजी टैंकर विस्फोट के पीड़ितों द्वारा अपने घरों और दुकानों के पुनर्निर्माण में कथित संघर्ष का स्वतः संज्ञान लेते हुए राज्य सरकार से 15 दिन के भीतर जवाब तलब किया है।

एनएचआरसी ने कहा कि विस्फोट में सात लोगों की मौत हुई थी और कई संपत्तियों को नुकसान पहुंचा था। आयोग ने कहा कि मीडिया रिपोर्टों के अनुसार, प्रभावित परिवार अभी भी अपने घर और दुकानें पुनर्निर्मित करने में कठिनाई का सामना कर रहे हैं। रिपोर्ट में विस्फोट पीड़ितों और उनके परिवारों के सामने आने वाली चुनौतियों और आघात का भी उल्लेख किया गया है।

एनएचआरसी ने कहा कि आयोग ने मामले को गंभीर मानवाधिकार उल्लंघन मानते हुए पंजाब के मुख्य सचिव, होशियारपुर के वरिष्ठ पुलिस अधीक्षक (एसएसपी) और वाणिज्य एवं उद्योग मंत्रालय के पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन (पीईएसओ) के मुख्य विस्फोटक नियंत्रक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में जांच की वर्तमान स्थिति और प्रभावित परिवारों को दिए गए मुआवजे का विवरण शामिल करने को कहा गया है।

VocalTVB

एनएचआरसी ने एलपीजी टैंकर विस्फोट मामले का लिया स्वतः संज्ञान, पंजाब सरकार से 15 दिन में मांगा जवाब

https://vocaltv.in/national/nhrc-suo-motu-cognizance-lpg-tanker-explosion-punjphp/cid17489902.htm

By VocalTV Desk | Sep 29, 2025, 17:15 IST

नई दिल्ली, 29 सितंबर (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पंजाब के मुख्य सचिव, होशियारपुर के वरिष्ठ पुलिस अधीक्षक तथा वाणिज्य और उद्योग मंत्रालय के अधीन पेट्रोलियम और विस्फोटक सुरक्षा संगठन के मुख्य विस्फोटक नियंत्रक को नोटिस जारी किए हैं। ये नोटिस पंजाब के होशियारपुर के मंडियाला गांव में एलपीजी टैंकर विस्फोट की घटना के पीड़ितों के संबंध में जारी किए गए हैं। आयोग ने इस मामले पर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

एनएचआरसी ने पंजाब के होशियारपुर के मंडियाला गांव में एलपीजी टैंकर विस्फोट के पीड़ितों द्वारा अपने घरों और दुकानों के पुनर्निर्माण में कथित संघर्ष का स्वतः संज्ञान लेते हुए राज्य सरकार से 15 दिन के भीतर जवाब तलब किया है।

एनएचआरसी ने कहा कि विस्फोट में सात लोगों की मौत हुई थी और कई संपत्तियों को नुकसान पहुंचा था। आयोग ने कहा कि मीडिया रिपोर्टों के अनुसार, प्रभावित परिवार अभी भी अपने घर और दुकानें पुनर्निर्मित करने में कठिनाई का सामना कर रहे हैं। रिपोर्ट में विस्फोट पीड़ितों और उनके परिवारों के सामने आने वाली चुनौतियों और आघात का भी उल्लेख किया गया है।

एनएचआरसी ने कहा कि आयोग ने मामले को गंभीर मानवाधिकार उल्लंघन मानते हुए पंजाब के मुख्य सचिव, होशियारपुर के वरिष्ठ पुलिस अधीक्षक (एसएसपी) और वाणिज्य एवं उद्योग मंत्रालय के पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन (पीईएसओ) के मुख्य विस्फोटक नियंत्रक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में जांच की वर्तमान स्थिति और प्रभावित परिवारों को दिए गए मुआवजे का विवरण शामिल करने को कहा गया है।

NEWSONAIR, Online, 30.9.2025
Page No. 0, Size:(0)cms X (0)cms.

Newsonair

पंजाब के मुख्य सचिव, होशियारपुर के वरिष्ठ पुलिस अधीक्षक और मुख्य विस्फोटक नियंत्रक को नोटिस जारी

https://www.newsonair.gov.in/hi/%E0%A4%AA%E0%A4%82%E0%A4%9C%E0%A4%BE%E0%A4%AC-%E0%A4%95%E0%A5%87-%E0%A4%AE%E0%A5%81%E0%A4%96%E0%A5%8D%E0%A4%AF-%E0%A4%B8%E0%A4%9A%E0%A4%BF%E0%A4%B5-%E0%A4%B9%E0%A5%8B%E0%A4%B6%E0%A4%BF%E0%A4%AF/

Site Admin | सितम्बर 29, 2025 4:34 अपराह्न

राष्ट्रीय मानवाधिकार आयोग- एनएचआरसी ने पंजाब के मुख्य सचिव, होशियारपुर के वरिष्ठ पुलिस अधीक्षक और वाणिज्य और उद्योग मंत्रालय के अधीन पेट्रोलियम और विस्फोटक सुरक्षा संगठन के मुख्य विस्फोटक नियंत्रक को नोटिस जारी किए हैं। ये नोटिस पंजाब के होशियारपुर के एक गाँव में एलपीजी टैंकर विस्फोट की घटना के पीड़ितों के संबंध में जारी किए गए हैं। आयोग ने इस मामले पर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

मानवाधिकार आयोग ने उस मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें कहा गया है कि घटना के एक महीने बाद भी प्रभावित परिवार अपने घरों और दुकानों के पुनर्निर्माण के लिए संघर्ष कर रहे हैं। मीडिया रिपोर्टों में बताया गया है कि इस घटना में सात लोगों की मौत हो गई और कई संपत्तियों को नुकसान पहुँचा।

News Today

WHRC seeks NHRC probe into Karur stampede

https://newstodaynet.com/2025/09/29/whrc-seeks-nhrc-probe-into-karur-stampede/

Posted on September 29, 2025 12:58 pm By NT Bureau

The World Human Rights Commission (WHRC) and Rescue Centre have urged the National Human Rights Commission (NHRC) to investigate the Karur stampede at a political rally led by actor-turned-politician Vijay. The tragedy left 40 people dead and many injured.

In a complaint filed by WHRC Chairman Dr. S K Saamy, the petition blamed Tamil Nadu Police for failing to ensure public safety. It called for an independent NHRC probe, compensation for victims' families, and clear safety rules for large gatherings.

Dr. Saamy described the incident as a "national shame" and a violation of the Right to Life. He urged NHRC to act quickly to ensure justice and prevent similar tragedies in the future.

India today

Karur stampede: High Court to hear Vijay’s TVK’s plea on Friday amid blame game

TVK has filed a plea before the Madras High Court's Madurai Bench seeking a CBI or SIT probe into the tragedy, while a victim has moved the court to restrain the party from holding further rallies.

https://www.indiatoday.in/india/tamil-nadu/story/vijays-plea-in-high-court-today-over-karur-rally-stampede-bomb-threat-at-his-chennai-home-top-developments-2794962-2025-09-29

India Today News Desk | Chennai / Karur, UPDATED: Sep 29, 2025 12:47 IST

Written By: Priyanka Kumari

Actor-turned-politician Vijay’s Tamilaga Vettri Kazhagam (TVK) has formally approaced the Madras High Court seeking an independent investigation into the Karur rally stampede that killed 41 people, including women and children, and injured over 60 on Saturday.

Advocates led by S Arivazhagan, president of TVK’s advocates’ wing, made a mention before Justice M Dhandapani on Sunday, urging that the case be transferred to the Central Bureau of Investigation (CBI) or a Special Investigation Team to ensure a free and fair probe.

Earlier expected to be heard on Monday noon, the court has now listed the matter for hearing on Friday.

As an alternative, the party requested the court to initiate suo motu proceedings given the scale of the tragedy. TVK functionary Nirmal Kumar said Justice Dhandapani advised the team to formally file a petition before the Madurai Bench.

The party has also lodged a complaint with the National Human Rights Commission (NHRC), alleging a possible conspiracy behind the incident.

Earlier in the day, TVK’s chief and actor Vijay’s residence in Chennai came under a security sweep after he received a bomb threat, police said. Sniffer dogs and a bomb disposal squad were deployed at his Neelankarai residence, while local police reinforced the existing security cordon with at least 15 additional personnel from the area station. A probe into the threat call is underway.

STAMPEDE VICTIM MOVES COURT AGAINST TVK RALLIES

Adding to the legal developments, a victim of the Karur rally stampede, Senthilkannan, approached the Madras High Court seeking to restrain the state police from granting permission for any further rallies by Vijay and TVK until accountability is fixed and safety protocols are ensured.

In his plea, the petitioner alleged that the tragedy was the outcome of reckless planning, gross mismanagement, and lack of crowd control measures. He pointed out that the Karur Town Police has already registered an FIR under provisions of the Bharatiya Nyaya Sanhita, including culpable homicide not amounting to murder and causing death by negligence.

He argued that while the right to assemble is protected under the Constitution, it must be balanced with the public's right to safety under Article 21. Allowing TVK rallies before a full inquiry, he said, would put lives at risk and erode public confidence in the state's ability to prevent recurrence.

TVK leaders, however, maintain that only a court-monitored or CBI-led probe can ensure impartiality. Monday's hearing at the Madurai Bench is expected to decide the way forward.

GOVERNMENT CAUTION, VIJAY IN SHOCK

Sources said the Tamil Nadu government advised Vijay and his senior leadership to stay away from Karur Government Hospital on Sunday, fearing that their presence could worsen the tense situation and create further crowding. Vijay and other leaders had intended to visit the injured but dropped the plan following this request.

Party sources said the actor-politician is "in deep shock" and has not eaten since the tragedy. He is expected to meet families of the victims after Monday's court hearing and only after obtaining permission from authorities.

POLITICAL OUTREACH

Tamil Nadu Chief Minister M K Stalin said Congress leader Rahul Gandhi had called him to express condolences and concern over the incident. The state government has already announced Rs 10 lakh compensation for families of the deceased and set up a Commission of Inquiry under Justice Aruna Jagadeesan.

Rahul Gandhi also called TVK president Vijay to convey his condolences for his supporters death in the same incident.

NO POWER CUT AT RALLY: TN GOVT

Meanwhile, Tamil Nadu government has claimed that there was no power cut at the venue, contrary to TVK's claims that power supply was cut off when Vijay reached the rally venue.

The Tamil Nadu government's Fact Check Unit on Monday said in a post on X: "There was no power cut at the event. Although the TVK party had requested a power supply interruption, no such power cut occurred. The brief dimming of a few lights was solely due to a generator issue in the party's arrangements." The district collector and the ADGP also issued similar clarifications.

TVK leaders, however, maintain that only a court-monitored or CBI-led probe can ensure impartiality and truth. Monday’s hearing at the Madurai Bench is expected to decide the way forward.

Janta Se Rishta

डब्ल्यूएचआरसी ने करूर भगदड़ की एनएचआरसी से जांच की मांग की

https://jantaserishta.com/local/tamil-nadu/whrc-demands-nhrc-probe-into-karur-stampede-4292092

Kiran29 Sept 2025 2:30 PM

Tamil Nadu तमिलनाडु : विश्व मानवाधिकार आयोग (डब्ल्यूएचआरसी) और रेस्क्यू सेंटर ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से अभिनेता से नेता बने विजय की करूर में आयोजित एक राजनीतिक रैली में हुई भगदड़ की जाँच करने का आग्रह किया है। इस त्रासदी में 40 लोग मारे गए और कई घायल हुए।

डब्ल्यूएचआरसी के अध्यक्ष डॉ. एस. के. सामी द्वारा दायर एक शिकायत में, तमिलनाडु पुलिस पर जन सुरक्षा सुनिश्चित करने में विफल रहने का आरोप लगाया गया है। इसमें एनएचआरसी से स्वतंत्र जाँच, पीड़ितों के परिवारों को मुआवज़ा और बड़े समारोहों के लिए स्पष्ट सुरक्षा नियमों की माँग की गई है।

डॉ. सामी ने इस घटना को "राष्ट्रीय शर्म" और जीवन के अधिकार का उल्लंघन बताया। उन्होंने एनएचआरसी से न्याय सुनिश्चित करने और भविष्य में ऐसी त्रासदियों को रोकने के लिए शीघ्र कार्रवाई करने का आग्रह किया।

News Bytes

करूर भगदड़ मामला: आरोप-प्रत्यारोप के बीच TVK की याचिका पर आज मद्रास हाई कोर्ट में सुनवाई

https://hindi.newsbytesapp.com/news/politics/thalapathy-vijay-tvk-party-tamil-nadu-karur-stampede-case-hearing-in-madras-high-court/story

लेखन | गजेंद्र | Sep 29, 2025 | 10:29 am

क्या है खबर?

अभिनेता से राजनेता बने थलापति विजय की तमिलनाडु के करूर में रैली के दौरान मची भगदड़ के मामले में सोमवार को मद्रास हाई कोर्ट में सुनवाई है। भगदड़ को लेकर आरोप-प्रत्यारोप के बीच कोर्ट में याचिका भी विजय की तमिलगा वेत्री कझगम (TVK) की कानूनी शाखा ने दायर की है, जिसमें पार्टी ने भगदड़ की स्वतंत्र जांच की मांग की है। कोर्ट ने मामले की सुनवाई सोमवार दोपहर 2:15 बजे निर्धारित की है।

सुनवाई

पार्टी ने मानवाधिकार आयोग में भी शिकायत दी

विजय की ओर से एस. अरिवझगन के नेतृत्व में वकीलों ने रविवार को न्यायमूर्ति एम. ढांडापानी के समक्ष आग्रह किया था कि भगदड़ मामले को स्वतंत्र जांच के लिए CBI या विशेष कार्य बल (STF) को मामला सौंपा जाए। उन्होंने कोर्ट से अनुरोध किया कि त्रासदी की गंभीरता को देखते हुए स्वतः संज्ञान लेकर कार्यवाही की जाए। उधर, पार्टी ने इस घटना के पीछे साजिश का आरोप लगाते हुए राष्ट्रीय मानवाधिकार आयोग में भी शिकायत दर्ज कराई है।

गदड़ पीड़ित भी TVK रैलियों के खिलाफ कोर्ट पहुंचे

इंडिया टुडे के मुताबिक, करूर भगदड़ के पीड़ित सेंथिलकन्नन ने हाई कोर्ट में याचिका दायर कर राज्य पुलिस को विजय और TVK को आगे से अन्य रैली आयोजित करने की अनुमति न देने की मांग की है। उन्होंने कोर्ट से कहा है कि जब तक जवाबदेही और सुरक्षा प्रोटोकॉल सुनिश्चित नहीं हो जाते, तब तक रैली की अनुमति नहीं दी जानी चाहिए। दूसरी तरफ, विजय को धमकी मिलने के बाद उनके चेन्नई स्थित आवास की सुरक्षा बढ़ा दी गई है।

भगदड़ में गई है 40 जानें

करूर में थलापति विजय की पार्टी TVK की रैली थी, जिसमें 10,000 से अधिक लोग जुटे थे। रैली में अचानक भगदड़ मचने से करीब 40 लोगों की जान चली गई, जिसमें बच्चे और महिलाएं भी शामिल हैं। करीब 51 लोग ICU में भर्ती हैं।

Free Press Journal

MP News: NHRC Seeks Report On `Illegal Conversion Racket' In Madarsas, Targeting Hindu Children

The complaint alleged that the racket may involve illegal foreign funding and links to anti-national elements

https://www.freepressjournal.in/bhopal/mp-news-nhrc-seeks-report-on-illegal-conversion-racket-in-madarsas-targeting-hindu-children

Staff Reporter | Updated: Monday, September 29, 2025, 11:50 PM IST

Bhopal (Madhya Pradesh): Taking cognizance of a recent complaint of an alleged illegal conversion racket operating in many districts of Madhya Pradesh targeting Hindu children with the intent of their conversion to Islam, the National Human Rights Commission (NHRC) has sought a report within 15 days.

The Commission has written to the Principal Secretary of the School Education Department to conduct an inquiry into the complaint, seeking an action taken report (ATR) within a fortnight.

NHRC member Priyank Kanoongo said that the Commission got a complaint on September 26, alleging that the illegal conversion racket was operating in the state, targeting 556 Hindu children by enrolling them in 27 unauthorised madrasas with the intent to convert them to Islam.

These madrasas, it said, were located in Morena, Islampura, Zaura, Poursa, Ambah, Kailaras, Sambalgarh, and other areas. It pointed out that without government sanction, these institutions were teaching Hindu children the Quran and Hadees, thus violating the Juvenile Justice (Care and Protection) Act, 2015, Article 28(3) of the Constitution of India, and the Madhya Pradesh Government Order of August 16, 2024, which bars non-Islamic children from studying in Islamic madrasas.

The complaint alleged that the racket may involve illegal foreign funding and links to anti-national elements and that, despite a year having passed, no effective government action has been taken.

Seeking the Commission's intervention, the complaint asked that an FIR be registered, the affected children be rescued, and that action be taken against the operators of such madrasas in the state. It has also asked for a multi-agency investigation to dismantle the alleged racket.

Devdiscourse

NHRC Probes Alleged Illegal Conversion Racket in Madhya Pradesh

The National Human Rights Commission (NHRC) is investigating claims of a conversion racket targeting Hindu children in Madhya Pradesh. Allegations include unauthorized enrollment in madrasas aiming to convert them to Islam. The NHRC has demanded a report from state authorities, citing potential human rights violations and illegal activities.

https://www.devdiscourse.com/article/headlines/3645895-nhrc-probes-alleged-illegal-conversion-racket-in-madhya-pradesh

Devdiscourse News Desk | Updated: 29-09-2025 17:58 IST | Created: 29-09-2025 17:58 IST

The National Human Rights Commission (NHRC) is now looking into allegations concerning a purported illegal conversion racket occurring across various districts in Madhya Pradesh. The racket allegedly targets Hindu children by enrolling them in unauthorized madrasas with the intention of converting them to Islam.

In a complaint sent to the NHRC on September 26, it was claimed that 556 Hindu minors have been enrolled into 27 unauthorized madrasas in areas such as Morena, Islampura, and Ambah. These institutions allegedly teach the Quran and Hadees without government approval, violating multiple laws including the Juvenile Justice Act and Constitutional articles.

The NHRC has asked the Madhya Pradesh State Education Department to investigate these allegations and submit a report within 15 days. The Commission emphasized the need for a high-level probe, highlighting potential human rights abuses and ties to anti-national activities. An FIR and stricter actions against those involved have been requested.

(With inputs from agencies.)

ANI

NHRC seeks report on alleged illegal conversion racket operating in Madhya Pradesh's Madrasas

https://www.aninews.in/news/national/general-news/nhrc-seeks-report-on-alleged-illegal-conversion-racket-operating-in-madhya-pradeshs-madrasas20250929175224/?amp=1

ANI | Updated: Sep 29, 2025 17:52 IST

Bhopal (Madhya Pradesh) [India], September 29 (ANI): The National Human Rights Commission (NHRC) has taken cognizance of a complaint that alleged a well-organised illegal conversion racket is operating in various districts of Madhya Pradesh, targeting Hindu children by enrolling them in unauthorized madrasas with the intent to convert them to Islam.

The NHRC wrote to the Principal Secretary of the School Education Department of Madhya Pradesh to conduct an inquiry into the allegations and sought an action taken report in this regard within 15 days.

According to a letter to the NHRC dated September 26, the complainant alleged that a well-organised illegal conversion racket is operating in various districts of Madhya Pradesh, targeting 556 Hindu children by enrolling them in 27 unauthorised madrasas with the intent to convert them to Islam.

"The complainant further alleged that these madrasas, located in Morena, Islampura, Zaura, Poursa, Ambah, Kailaras, Sambalgarh, and other areas, are teaching Hindu minors the Quran and Hadees without proper government sanction, in violation of the Juvenile Justice (Care and Protection) Act, 2015. Article 28(3) of the Constitution of India, and the Madhya Pradesh Government Order dated August 16, 2024, which bars non-Islamic children from studying in Islamic madrasas. The complainant also alleged that the racket may involve illegal foreign funding and links to anti-national elements and that despite a year having passed, no effective government action has been taken," it read.

The complainant has sought the intervention of the Commission in the matter and requested that authorities register an FIR, rescue the affected children, take strict action against the madrasa operators, and conduct a multi-agency high-level investigation to dismantle this illegal conversion network. The allegations made in the complaint prima facie seem to be violations of the human rights of the victims, the letter added.

"The Bench of the NHRC, presided by Priyank Kanoongo, has taken cognizance in the matter. The Registry is directed to issue a notice to the Principal Secretary, Department of School Education.

Madhya Pradesh, with directions to get the allegations made in the complaint inquired into. It is also pertinent to mention here that as per the provisions of the Article 21-A of the Constitution, the state is duty bound to enroll all the Children in Schools, however, Madasas are not under the category of school and it is also out of the preview of Right to Education Act. Hence, it is not understood how and why Hindu children are admitted there," the NHRC said in a statement.

The Commission has directed the State Education Department to conduct an inquiry into the allegations and submit an Action Taken Report (ATR) within 15 days. Authorities have also been asked to send a copy of the report by email to the Commission. (ANI)

The News Mills

NHRC seeks report on alleged illegal conversion racket operating in Madhya Pradesh's Madrasas

https://thenewsmill.com/2025/09/nhrc-seeks-report-on-alleged-illegal-conversion-racket-operating-in-madhya-pradeshs-madrasas/

Written By: ANI| Published on: Sep 29, 2025

The National Human Rights Commission (NHRC) has taken cognizance of a complaint that alleged a well-organised illegal conversion racket is operating in various districts of Madhya Pradesh, targeting Hindu children by enrolling them in unauthorized madrasas with the intent to convert them to Islam.

The NHRC wrote to the Principal Secretary of the School Education Department of Madhya Pradesh to conduct an inquiry into the allegations and sought an action taken report in this regard within 15 days.

According to a letter to the NHRC dated September 26, the complainant alleged that a well-organised illegal conversion racket is operating in various districts of Madhya Pradesh, targeting 556 Hindu children by enrolling them in 27 unauthorised madrasas with the intent to convert them to Islam.

"The complainant further alleged that these madrasas, located in Morena, Islampura, Zaura, Poursa, Ambah, Kailaras, Sambalgarh, and other areas, are teaching Hindu minors the Quran and Hadees without proper government sanction, in violation of the Juvenile Justice (Care and Protection) Act, 2015. Article 28(3) of the Constitution of India, and the Madhya Pradesh Government Order dated August 16, 2024, which bars non-Islamic children from studying in Islamic madrasas. The complainant also alleged that the racket may involve illegal foreign funding and links to anti-national elements and that despite a year having passed, no effective government action has been taken," it read.

The complainant has sought the intervention of the Commission in the matter and requested that authorities register an FIR, rescue the affected children, take strict action against the madrasa operators, and conduct a multi-agency high-level investigation to dismantle this illegal conversion network. The allegations made in the complaint prima facie seem to be violations of the human rights of the victims, the letter added.

"The Bench of the NHRC, presided by Priyank Kanoongo, has taken cognizance in the matter. The Registry is directed to issue a notice to the Principal Secretary, Department of School Education. Madhya Pradesh, with directions to get the allegations made in the complaint inquired into. It is also pertinent to mention here that as per the provisions of the Article 21-A of the Constitution, the state is duty bound to enroll all the Children in Schools, however, Madasas are not under the category of school and it is also out of the preview of Right to Education Act. Hence, it is not understood how and why Hindu children are admitted there," the NHRC said in a statement.

The Commission has directed the State Education Department to conduct an inquiry into the allegations and submit an Action Taken Report (ATR) within 15 days. Authorities have also been asked to send a copy of the report by email to the Commission

Nai Duniya

MP के 27 मदरसों में 556 हिंदू बच्चों के मतांतरण की तैयारी! NHRC में पहुंची शिकायत

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) के पास पहुंची एक शिकायत में आरोप लगाया गया है कि मध्य प्रदेश के मदरसों में हिंदू बच्चों के मतांतरण का रैकेट चल रहा है। प्रदेश के 27 मदरसों में 556 हिंदू बच्चों को निशाना बनाया जा रहा है।

https://www.naidunia.com/madhya-pradesh/bhopal-27-madrasas-in-mp-are-preparing-to-convert-556-hindu-children-complaint-has-been-filed-in-nhrc-8407778

By Digital Desk

Edited By: ADITYA KUMAR

Publish Date: Mon, 29 Sep 2025 10:09:58 PM (IST)

Updated Date: Mon, 29 Sep 2025 10:09:58 PM (IST)

MP के 27 मदरसों में 556 हिंदू बच्चों के मतांतरण की तैयारी का आरोप

राज्य ब्यूरो, नईदुनिया, भोपाल। राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) के पास पहुंची एक शिकायत में आरोप लगाया गया है कि मध्य प्रदेश के मदरसों में हिंदू बच्चों के मतांतरण का रैकेट चल रहा है। प्रदेश के 27 मदरसों में 556 हिंदू बच्चों को निशाना बनाया जा रहा है। शिकायतकर्ता ने मामले में एफआइआर दर्ज कराने की मांग की है।

सचिव से 15 दिन में जवाब मांगा

आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली एनएचआरसी की पीठ ने मामले का संज्ञान लेकर स्कूल शिक्षा विभाग के प्रमुख सचिव से 15 दिन में जवाब मांगा है। प्रमुख सचिव को भेजे पत्र में आयोग ने कहा, मदरसे शिक्षा के अधिकार अधिनियम के दायरे से भी बाहर हैं। इसलिए, यह समझ से परे है कि हिंदू बच्चों को वहां कैसे और क्यों प्रवेश दिया जाता है।

प्रियंक कानूनगों ने मदरसों की कराई थी जांच

बता दें कि इससे पहले राष्ट्रीय बाल अधिकार संरक्षण आयोग के तत्कालीन अध्यक्ष के तौर प्रियंक कानूनगों ने मदरसों की जांच कराई थी। तब भी उन्होंने शासन से जवाब मांगा था। एनएचआरसी को 26 सितंबर को भेजी शिकायत में आरोप लगाया गया है कि मुरैना, इस्लामपुरा, जौरा, पोरसा, अंबाह, कैलारस, संबलगढ़ और अन्य क्षेत्रों में स्थित ये मदरसे, किशोर न्याय (देखभाल और संरक्षण) अधिनियम, 2015 का उल्लंघन करते हुए, बिना उचित सरकारी अनुमति के हिंदू नाबालिगों को कुरान और हदीस पढ़ा रहे हैं।

राष्ट्र-विरोधी तत्वों से संबंध के आरोप

यह भारतीय संविधान के अनुच्छेद 28(3) और 16 अगस्त 2024 के मध्य प्रदेश सरकार के आदेश का भी उल्लंघन है, जो गैर-इस्लामी बच्चों को इस्लामी मदरसों में पढ़ने से रोकता है।

शिकायतकर्ता ने यह आरोप भी लगाया कि इस रैकेट में अवैध विदेशी फंडिंग और राष्ट्र-विरोधी तत्वों से संबंध हो सकते हैं और एक साल बीत जाने के बावजूद कोई प्रभावी सरकारी कार्रवाई नहीं की गई है।

MP Breaking News

मध्यप्रदेश में 556 बच्चों के कथित धर्मांतरण का मामला, राष्ट्रीय मानवाधिकार आयोग ने MP सरकार को भेजा नोटिस, 15 दिन में रिपोर्ट तलब

NHRC को की गई इस शिकायत में शिकायतकर्ता ने अवैध विदेशी फंडिंग और राष्ट्र-विरोधी तत्वों की संलिप्तता का आरोप भी लगाया है। अब आयोग ने एमपी के स्कूल शिक्षा विभाग को नोटिस जारी कर पंद्रह दिन में कार्रवाई रिपोर्ट देने का निर्देश दिया है। साथ ही, यह सवाल उठाया है कि जब मदरसे स्कूल की श्रेणी में नहीं आते और शिक्षा का अधिकार कानून के दायरे से बाहर हैं तो आखिर बच्चों को वहां कैसे पढ़ाया जा रहा है।

https://mpbreakingnews.in/headlines/nhrc-notice-on-alleged-conversion-of-556-hindu-children-in-madhya-pradesh-mp-government-asked-to-respond-06-823570

Shruty Kushwaha

Published on -September 29, 2025

राष्ट्रीय मानवाधिकार आयोग ने मध्य प्रदेश सरकार के स्कूल शिक्षा विभाग को एक पत्र लिखकर 556 हिंदू बच्चों के कथित धर्मांतरण की शिकायत पर जवाब मांगा है। शिकायत में कहा गया है कि मुरैना, इस्लामपुरा, जौरा, पौरसा, अंबाह, कैलारस, संबलगढ़ जैसे इलाकों में 27 गैर-कानूनी मदरसों में इन बच्चों को दाखिल कर उन्हें इस्लाम की शिक्षा दी जा रही है, जो नियमों के खिलाफ है।

शिकायतकर्ता ने आयोग को की शिकायत में कहा है कि मध्यप्रदेश के इन स्थानों पर बिना सरकारी अनुमति के बच्चों को कुरान और हदीस की शिक्षा दी जा रही है। इस मामले में मानवाधिकार आयोग ने मध्यप्रदेश स्कूल शिक्षा विभाग को नोटिस जारी कर 15 दिन के भीतर कार्रवाई रिपोर्ट मांगी है।

एमपी के इन मदरसों में धर्मांतरण का आरोप

राष्ट्रीय मानवाधिकार आयोग को 24 सितंबर 2025 को प्राप्त शिकायत में आरोप लगाया गया कि मुरैना, इस्लामपुरा, जौरा, पौरसा, अंबाह, कैलारस, संबलगढ़ और अन्य क्षेत्रों में ये अनधिकृत मदरसे बिना सरकारी मंजूरी के हिंदू बच्चों को कुरान और हदीस पढ़ा रहे हैं। यह किशोर न्याय अधिनियम, 2015, संविधान के अनुच्छेद 28(3), और मध्य प्रदेश सरकार के 16 अगस्त 2024 के आदेश का उल्लंघन है, जो गैर-इस्लामी बच्चों को इस्लामी मदरसों में पढ़ने से रोकता है। शिकायतकर्ता ने अवैध विदेशी फंडिंग और राष्ट्र-विरोधी तत्वों से संबंधों का भी आरोप भी लगाया है। साथ ही यह दावा किया गया कि एक साल बाद भी सरकार ने कोई प्रभावी कार्रवाई नहीं की है।

NHRC ने मध्यप्रदेश सरकार से मांगी जांच रिपोर्ट

शिकायतकर्ता ने आयोग से मांग की है कि इस मामले में पुलिस केस दर्ज हो, बच्चों को बचाया जाए, मदरसा संचालकों पर कार्रवाई हो और उनपर जांच की जाए। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो की अध्यक्षता वाली एनएचआरसी की पीठ ने इस मामले को मानव अधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत दर्ज किया है।

आयोग ने कहा कि संविधान के अनुसार सभी बच्चों को स्कूल में पढ़ना चाहिए, लेकिन मदरसे स्कूल की श्रेणी में नहीं आते और शिक्षा के अधिकार कानून से बाहर हैं। आयोग ने पूछा है कि हिंदू बच्चे इन मदरसों में कैसे पहुंचे। इसी के साथ आयोग ने मध्य प्रदेश सरकार को नोटिस जारी कर 15 दिनों में इस मामले की जांच कर विस्तृत रिपोर्ट भेजने को कहा है।

Dainik Bhaskar

राष्ट्रीय मानव अधिकार आयोग ने 15 दिन में मांगी रिपोर्ट:मप्र के मदरसों में गैर मुस्लिम बच्चे बिना मंजूरी पढ़ रहे कुरान-हदीस, धर्मांतरण की शिकायत

https://www.bhaskar.com/local/mp/bhopal/news/national-human-rights-commission-sought-report-within-15-days-136050764.html

भोपाल 2 घंटे पहले

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के कई मदरसों में कथित धर्मांतरण की शिकायत पर संज्ञान लिया है। आयोग ने स्कूल शिक्षा विभाग के प्रमुख सचिव को नोटिस भेजकर 15 दिन में एक्शन टेकन रिपोर्ट मांगी है। आयोग को मिली शिकायत में आरोप है कि प्रदेश के विभिन्न जिलों में 27 अवैध मदरसों में 556 हिंदू बच्चों को दाखिल कर कुरान और हदीस पढ़ाई जा रही है।

शिकायतकर्ता का कहना है कि यह एक संगठित धर्मांतरण रैकेट है, जिसमें बच्चों को बिना अनुमति मदरसों में भेजा जा रहा है। इनमें मुरैना के इस्लामपुरा, जौरा, पोरसा, अंबाह, कैलारस, सबलगढ़ और अन्य जगहों के मदरसे शामिल बताए गए हैं।

भास्कर इनसाइट

यहां हिंदू बच्चों को कैसे मिल रहा दाखिला : आयोग

शिकायत में कहा गया है कि इन मदरसों को किसी तरह की सरकारी मंजूरी नहीं है। यह किशोर न्याय अधिनियम 2015, संविधान के अनुच्छेद 28(3) और मप्र सरकार के 16 अगस्त 2024 के आदेश का उल्लंघन है। इस आदेश में साफ कहा गया था कि गैर-मुस्लिम बच्चों को मदरसों में दाखिला नहीं दिया जा सकता।

आयोग ने निर्देश दिए हैं कि मदरसों से बच्चों को हटाया जाए; संचालकों पर एफआईआर दर्ज हो और पूरे नेटवर्क का खुलासा हो। शिकायत में विदेशी फंडिंग एवं राष्ट्रविरोधी गतिविधियों का संदेह जताया गया है।

आयोग सदस्य प्रियंक कानूनगो ने कहा कि संविधान की धाराएं 21(ए) के अंतर्गत हर बच्चे को शिक्षा का अधिकार है। मदरसे स्कूल श्रेणी में न आने पर, हिन्दू बच्चों का वहां प्रवेश कैसे मिल रहा, यह गंभीर सवाल है।

Janta Se Rishta

NHRC ने मध्य प्रदेश के मदरसों में कथित अवैध धर्मांतरण रैकेट पर रिपोर्ट मांगी

https://jantaserishta.com/local/madhya-pradesh/nhrc-seeks-report-on-alleged-illegal-conversion-racket-in-madhya-pradesh-madrasas-4292829

Gulabi Jagat29 Sept 2025 6:53 PM

Bhopal, भोपाल : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक शिकायत का संज्ञान लिया है जिसमें आरोप लगाया गया है कि मध्य प्रदेश के विभिन्न जिलों में एक सुव्यवस्थित अवैध धर्मांतरण रैकेट चल रहा है , जो हिंदू बच्चों को इस्लाम में परिवर्तित करने के इरादे से अनधिकृत मदरसों में दाखिला दिलाकर उन्हें निशाना बना रहा है। एनएचआरसी ने मध्य प्रदेश के स्कूल शिक्षा विभाग के प्रधान सचिव को आरोपों की जांच करने के लिए पत्र लिखा और 15 दिनों के भीतर इस संबंध में कार्रवाई रिपोर्ट मांगी।

एनएचआरसी को 26 सितंबर को लिखे पत्र के अनुसार , शिकायतकर्ता ने आरोप लगाया कि मध्य प्रदेश के विभिन्न जिलों में एक सुव्यवस्थित अवैध धर्मांतरण रैकेट चल रहा है , जो 556 हिंदू बच्चों को निशाना बनाकर उन्हें इस्लाम में धर्मांतरित करने के इरादे से 27 अनधिकृत मदरसों में दाखिला दिला रहा है।

शिकायत में आगे कहा गया है, "शिकायतकर्ता ने आरोप लगाया है कि मुरैना, इस्लामपुरा, जौरा, पौरसा, अंबाह, कैलारस, संबलगढ़ और अन्य क्षेत्रों में स्थित ये मदरसे किशोर न्याय (देखभाल और संरक्षण) अधिनियम, 2015 का उल्लंघन करते हुए हिंदू नाबालिगों को उचित सरकारी मंजूरी के बिना कुरान और हदीस पढ़ा रहे हैं। यह भारतीय संविधान के अनुच्छेद 28(3) और 16 अगस्त, 2024 के मध्य प्रदेश सरकार के आदेश का उल्लंघन है, जो गैर-इस्लामिक बच्चों को इस्लामी मदरसों में पढ़ने से रोकता है। शिकायतकर्ता ने यह भी आरोप लगाया है कि इस रैकेट में अवैध विदेशी फंडिंग और राष्ट्र-विरोधी तत्वों से संबंध हो सकते हैं और एक साल बीत जाने के बावजूद कोई प्रभावी सरकारी कार्रवाई नहीं की गई है।"

शिकायतकर्ता ने इस मामले में आयोग से हस्तक्षेप करने की माँग की है और अधिकारियों से अनुरोध किया है कि वे प्राथमिकी दर्ज करें, प्रभावित बच्चों को बचाएँ, मदरसा संचालकों के विरुद्ध कड़ी कार्रवाई करें और इस अवैध धर्मांतरण नेटवर्क को ध्वस्त करने के लिए बहु-एजेंसी उच्च-स्तरीय जाँच करें। पत्र में आगे कहा गया है कि शिकायत में लगाए गए आरोप प्रथम दृष्टया पीड़ितों के मानवाधिकारों का उल्लंघन प्रतीत होते हैं।

एनएचआरसी ने एक बयान में कहा, "प्रियांक कानूनगो की अध्यक्षता वाली एनएचआरसी की खंडपीठ ने इस मामले में संज्ञान लिया है। रजिस्ट्री को मध्य प्रदेश के स्कूल शिक्षा विभाग के प्रमुख सचिव को नोटिस जारी करने का निर्देश दिया गया है , जिसमें शिकायत में लगाए गए आरोपों की जांच करने के निर्देश दिए गए हैं। यहां यह भी उल्लेख करना उचित है कि संविधान के अनुच्छेद 21-ए के प्रावधानों के अनुसार, राज्य सभी बच्चों को स्कूलों में दाखिला देने के लिए बाध्य है, हालांकि, मदरसे स्कूल की श्रेणी में नहीं आते हैं और यह शिक्षा के अधिकार अधिनियम के दायरे से भी बाहर हैं। इसलिए, यह समझ में नहीं आता है कि हिंदू बच्चों को वहां कैसे और क्यों दाखिला दिया जाता है । "

आयोग ने राज्य शिक्षा विभाग को आरोपों की जाँच कर 15 दिनों के भीतर कार्रवाई रिपोर्ट (एटीआर) प्रस्तुत करने का निर्देश दिया है। अधिकारियों को रिपोर्ट की एक प्रति ईमेल द्वारा आयोग को भेजने के लिए भी कहा गया है।

Nai Duniya

मध्यप्रदेश के 27 मदरसों में 556 हिंदू बच्चों के मतांतरण की तैयारी, एनएचआरसी ने मांगा जवाब

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) के पास पहुंची शिकायत में आरोप लगाया गया है कि मध्य प्रदेश के मदरसों में हिंदू बच्चों के मतांतरण का रैकेट चल रहा है। प्रदेश के 27 मदरसों में 556 हिंदू बच्चों को निशाना बनाया जा रहा है। शिकायतकर्ता ने मामले में एफआइआर दर्ज कराने की मांग की है।

https://www.naidunia.com/madhya-pradesh/bhopal-conversion-racket-alleged-in-27-madrasas-of-madhya-pradesh-involving-556-hindu-children-nhrc-seeks-reply-8407793

By Digital Desk

Edited By: Akash Pandey

Publish Date: Tue, 30 Sep 2025 03:12:04 AM (IST)

Updated Date: Tue, 30 Sep 2025 03:12:04 AM (IST)

मध्यप्रदेश के 27 मदरसों में 556 हिंदू बच्चों के मतांतरण की तैयारी

राज्य ब्यूरो, नईदुनिया, भोपाल। राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) के पास पहुंची शिकायत में आरोप लगाया गया है कि मध्य प्रदेश के मदरसों में हिंदू बच्चों के मतांतरण का रैकेट चल रहा है। प्रदेश के 27 मदरसों में 556 हिंदू बच्चों को निशाना बनाया जा रहा है। शिकायतकर्ता ने मामले में एफआइआर दर्ज कराने की मांग की है।

आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली एनएचआरसी की पीठ ने मामले का संज्ञान लेते हुए स्कूल शिक्षा विभाग के प्रमुख सचिव से 15 दिन में जवाब मांगा है। प्रमुख सचिव को भेजे पत्र में आयोग ने कहा है कि मदरसे शिक्षा के अधिकार अधिनियम के दायरे से बाहर हैं। ऐसे में यह समझ से परे है कि हिंदू बच्चों को वहां कैसे और क्यों प्रवेश दिया जाता है।

शिकायतकर्ता का आरोप

एनएचआरसी को 26 सितंबर को भेजी शिकायत में आरोप लगाया गया है कि मुरैना, इस्लामपुरा, जौरा, पौरसा, अंबाह, कैलारस, संबलगढ़ और अन्य क्षेत्रों में स्थित ये मदरसे, किशोर न्याय (देखभाल और संरक्षण) अधिनियम, 2015 का उल्लंघन करते हुए, बिना उचित सरकारी अनुमति के हिंदू नाबालिगों को कुरान और हदीस पढ़ा रहे हैं।

शिकायतकर्ता ने यह भी कहा है कि यह भारतीय संविधान के अनुच्छेद 28(3) और 16 अगस्त 2024 को मध्यप्रदेश सरकार द्वारा जारी आदेश का उल्लंघन है, जिसमें गैर-इस्लामी बच्चों को इस्लामी मदरसों में पढ़ने से रोक दिया गया है।

इसके अलावा यह आरोप भी लगाया गया कि इस रैकेट का अवैध विदेशी फंडिंग और राष्ट्र-विरोधी तत्वों से संबंध हो सकता है।

Jagran

MP के 27 मदरसों में 556 बच्चों के मतांतरण की तैयारी, एनएचआरसी तक पहुंची शिकायत

https://www.jagran.com/madhya-pradesh/bhopal-madhya-pradesh-conversion-racket-allegations-in-madarsas-nhrc-seeks-report-24064976.html

By Jagran News Edited By: Abhishek Pratap Singh

Updated: Tue, 30 Sep 2025 05:00 AM (IST)

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के 27 मदरसों में हिंदू बच्चों के मतांतरण के आरोपों पर संज्ञान लिया है। शिकायत में 556 बच्चों को निशाना बनाने का दावा किया गया है। आयोग ने स्कूल शिक्षा विभाग से 15 दिन में जवाब मांगा है और पूछा है कि मदरसों में हिंदू बच्चों को कैसे प्रवेश दिया जा रहा है।

डिजिटल डेस्क, नई दिल्ली। राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) के समक्ष एक गंभीर शिकायत प्रस्तुत की गई है, जिसमें आरोप लगाया गया है कि मध्य प्रदेश के 27 मदरसों में हिंदू बच्चों के मतांतरण का रैकेट संचालित हो रहा है।

इस शिकायत में 556 हिंदू बच्चों को निशाना बनाए जाने का उल्लेख किया गया है। शिकायतकर्ता ने इस मामले में एफआईआर दर्ज कराने की मांग की है।

शिकायत का लिया गया संज्ञान

एनएचआरसी की पीठ, जिसका नेतृत्व सदस्य प्रियंक कानूनगो कर रहे हैं, ने इस मामले का संज्ञान लेते हुए स्कूल शिक्षा विभाग के प्रमुख सचिव से 15 दिन के भीतर जवाब मांगा है।

आयोग ने पत्र में स्पष्ट किया है कि मदरसे शिक्षा के अधिकार अधिनियम के दायरे से बाहर हैं, जिससे यह सवाल उठता है कि हिंदू बच्चों को वहां कैसे और क्यों प्रवेश दिया जा रहा है।

शिकायत में क्या लगाया गया आरोप?

26 सितंबर को भेजी गई शिकायत में यह भी आरोप लगाया गया है कि मुरैना, इस्लामपुरा, जौरा, पौरसा, अंबाह, कैलारस, संबलगढ़ जैसे क्षेत्रों में स्थित मदरसे किशोर न्याय (देखभाल और संरक्षण) अधिनियम, 2015 का उल्लंघन कर रहे हैं। शिकायतकर्ता ने अवैध विदेशी फंडिंग और राष्ट्र-विरोधी तत्वों के संबंध का भी आरोप लगाया है।

The Week

National registry for dementia AI innovation for patient care Experts' recommendation at meet.

https://www.theweek.in/wire-updates/national/2025/09/29/des120-health-dementia-experts.amp.html

PTI Updated: September 29, 2025 23:01 IST

New Delhi, Sep 29 (PTI) A national registry for dementia, a comprehensive dementia strategy that brings all stakeholders together and innovation in AI and technology for dementia care were some of the recommendations made by experts here at a meet on Monday.

Policymakers, healthcare professionals, researchers, social sector organisations, and caregiver representatives from across the country gathered at National Consultative Meet on Dementia Strategy organised in Delhi.

The meet was organised by the Institute of Human Behaviour and Allied Sciences (IHBAS) and Dementia India Alliance (DIA), in collaboration with the National Human Rights Commission and the India International Centre, with the support of the National Institute of Social Defence.

This was organised in line with the World Health Organization's call for countries to develop national dementia plans.

The experts recommended investing in a National Dementia Registry and promoting innovation in AI and technology for dementia care.

They also agreed on the urgent need for a comprehensive National Dementia Strategy for India that is multi-sectoral and brings together all stakeholders from health and social care to community and government systems.

Dr Vinod K Paul, Member, NITI Aayog, highlighted that dementia is not just a medical issue but a public health and social challenge, requiring intersectoral coordination and the strengthening of primary health services to ensure timely and equitable care.

"India's strategy must be multi-sectoral, bringing together health, social welfare, and community systems to ensure that every person with dementia and their family receives timely and equitable care," Paul said.

Dr Bharat Lal, Secretary General and CEO of the National Human Rights Commission, underscored that dementia must be recognised as a Public Health Priority to safeguard the rights and dignity of those affected.

Amit Yadav, Secretary, Ministry of Social Justice and Empowerment (MOSJE), reaffirmed the government's commitment to strengthening social care services for persons with dementia and the elderly.

"By investing in caregiver training, capacity-building programmes, and intergenerational support, we can ensure dignity, safety, and inclusion for our elderly population," Yadav said.

Dr Sunita Sharma, DGHS, Ministry of Health and Family Welfare, emphasised the importance of aligning and converging dementia policy with existing government

programmes such as the National Programme for Healthcare of the Elderly (NPHCE), the National Health Mission (NHM), and the non-communicable diseases initiatives.

Over 100 participants attended the consultative meet. Experts and caregivers stressed that the strategy must address early diagnosis, stigma reduction, caregiver support, workforce training, and financial protection for families.

The consultative meet concluded with a strong consensus that India's dementia strategy should be multi-sectoral, involving health, social welfare, education, and financial systems and prioritise awareness, early detection, and stigma reduction.

They also called for strengthening training and capacity-building across healthcare levels, support families and caregivers through accessible community-based services and ensure financial protection and integration into existing welfare schemes.

Dementia India Alliance and IHBAS will compile key recommendations from the meet into a report to guide the formulation of India's National Dementia Strategy to be submitted to NITI Aayog and relevant ministries.

Speaking at the consultative meet, Dr Rajinder K Dhamija, Director, IHBAS, said, "This consultation allows us to align research, clinical practice and policy, ensuring that the strategies we develop are practical, evidence-based and responsive to the needs of individuals and families affected by dementia"

Dr Radha S Murthy, president of Dementia India Alliance, said, "By bringing together experts, policymakers, caregivers and civil society, we aim to build an inclusive framework that addresses prevention, care and support for people living with dementia across the country."

(This story has not been edited by THE WEEK and is auto-generated from PTI)

PTI

National registry for dementia, AI innovation for patient care: Experts' recommendation at meet

https://www.ptinews.com/story/national/national-registry-for-dementia-ai-innovation-for-patient-care-experts-recommendation-at-meet/2961900

NEW DELHI: (Sep 29) A national registry for dementia, a comprehensive dementia strategy that brings all stakeholders together and innovation in AI and technology for dementia care were some of the recommendations made by experts here at a meet on Monday.

Policymakers, healthcare professionals, researchers, social sector organisations, and caregiver representatives from across the country gathered at National Consultative Meet on Dementia Strategy organised in Delhi.

The meet was organised by the Institute of Human Behaviour and Allied Sciences (IHBAS) and Dementia India Alliance (DIA), in collaboration with the National Human Rights Commission and the India International Centre, with the support of the National Institute of Social Defence.

NDTV Profit

How Dementia Can Be Tackled — Experts Point To AI Innovation, National Registry, Other Measures

The experts recommended investing in a National Dementia Registry and promoting innovation in AI and technology for dementia care.

https://www.ndtvprofit.com/amp/nation/how-dementia-can-be-tackled-experts-point-to-ai-innovation-national-registry-other-measures

Khushi Maheshwari | Published On 29 Sep 2025, 11:34 PM IST

Last Updated On 29 Sep 2025, 11:34 PM IST

During a meeting of experts on Monday over strategies and ways to address dementia, a stream of suggestions such as formation of a national registry for dementia, a comprehensive dementia strategy that brings all stakeholders together, and innovation in artificial intelligence and technology for dementia care were suggested.

The National Consultative Meet on Dementia Strategy, held in New Delhi on Monday, gathered policymakers, healthcare professionals, researchers, social sector organisations, and caregiver representatives from across the country.

In line with the World Health Organization's call for countries to develop national dementia plans, the meet was organised by the Institute of Human Behaviour and Allied Sciences and Dementia India Alliance, in collaboration with the National Human Rights Commission and the India International Centre, with the support of the National Institute of Social Defence.

The experts recommended investing in a National Dementia Registry and promoting innovation in AI and technology for dementia care.

They also agreed on the urgent need for a comprehensive National Dementia Strategy for India that is multi-sectoral and brings together all stakeholders from health and social care to community and government systems.

A Major Challenge

Vinod K Paul, Member, NITI Aayog, highlighted that dementia is not just a medical issue but a public health and social challenge, requiring intersectoral coordination and the strengthening of primary health services to ensure timely and equitable care.

"India's strategy must be multi-sectoral, bringing together health, social welfare, and community systems to ensure that every person with dementia and their family receives timely and equitable care," Paul said.

Bharat Lal, secretary general and CEO of the National Human Rights Commission, underscored that dementia must be recognised as a Public Health Priority to safeguard the rights and dignity of those affected.

Amit Yadav, Secretary, Ministry of Social Justice and Empowerment (MOSJE), reaffirmed the government's commitment to strengthening social care services for persons with dementia and the elderly.

"By investing in caregiver training, capacity-building programmes, and intergenerational support, we can ensure dignity, safety, and inclusion for our elderly population," Yadav said.

The Way Forward

Sunita Sharma, DGHS, Ministry of Health and Family Welfare, emphasised the importance of aligning and converging dementia policy with existing government programmes such as the National Programme for Healthcare of the Elderly (NPHCE), the National Health Mission (NHM), and the non-communicable diseases initiatives.

Over 100 participants attended the consultative meet. Experts and caregivers stressed that the strategy must address early diagnosis, stigma reduction, caregiver support, workforce training, and financial protection for families.

The consultative meet concluded with a strong consensus that India's dementia strategy should be multi-sectoral, involving health, social welfare, education, and financial systems and prioritise awareness, early detection, and stigma reduction.

They also called for strengthening training and capacity-building across healthcare levels, support families and caregivers through accessible community-based services and ensure financial protection and integration into existing welfare schemes.

Dementia India Alliance and IHBAS will compile key recommendations from the meet into a report to guide the formulation of India's National Dementia Strategy to be submitted to NITI Aayog and relevant ministries.

Speaking at the consultative meet, Rajinder K Dhamija, Director, IHBAS, said, "This consultation allows us to align research, clinical practice and policy, ensuring that the strategies we develop are practical, evidence-based and responsive to the needs of individuals and families affected by dementia"

Radha S Murthy, president of Dementia India Alliance, said, "By bringing together experts, policymakers, caregivers and civil society, we aim to build an inclusive framework that addresses prevention, care and support for people living with dementia across the country."

(With PTI inputs)

One India

National Dementia Registry and AI Innovations for Patient Care

Experts Recommend National Dementia Registry and AI Innovations for Enhanced Patient Care in India

At a recent meet in Delhi, experts advocated for a national dementia registry and the integration of AI innovations to improve dementia care in India. They emphasised the need for a comprehensive strategy involving all stakeholders.

https://www.oneindia.com/india/national-dementia-registry-ai-innovation-patient-care-011-7874873.html

By Krishna Kripa

Updated: Monday, September 29, 2025, 23:12 [IST]

Experts gathered in Delhi to discuss a national dementia strategy, emphasising the need for a comprehensive approach. The meeting, organised by the Institute of Human Behaviour and Allied Sciences (IHBAS) and Dementia India Alliance (DIA), aimed to align with the World Health Organization's call for national dementia plans. Participants included policymakers, healthcare professionals, researchers, and caregiver representatives from across India.

AI Summary

AI-generated summary, reviewed by editors

At a recent meet in Delhi, experts advocated for a national dementia registry and the integration of AI innovations to improve dementia care in India. They emphasised the need for a comprehensive strategy involving all stakeholders.

The experts proposed establishing a National Dementia Registry and promoting innovation in AI and technology for dementia care. They stressed the importance of a multi-sectoral strategy that unites health, social care, community, and government systems. Dr. Vinod K Paul from NITI Aayog highlighted dementia as a public health and social challenge requiring intersectoral coordination.

Focus on Public Health Priority

Dr. Bharat Lal of the National Human Rights Commission emphasised recognising dementia as a public health priority to protect the rights and dignity of those affected. Amit Yadav from the Ministry of Social Justice and Empowerment reiterated the government's commitment to enhancing social care services for people with dementia and the elderly.

Yadav stated, "By investing in caregiver training, capacity-building programmes, and intergenerational support, we can ensure dignity, safety, and inclusion for our elderly population." This highlights the government's focus on strengthening support systems for caregivers and families.

Integrating Existing Programmes

Dr. Sunita Sharma from the Ministry of Health and Family Welfare stressed aligning dementia policy with existing government programmes like the National Programme for Healthcare of the Elderly (NPHCE) and the National Health Mission (NHM). Over 100 participants attended the consultative meet, discussing early diagnosis, stigma reduction, caregiver support, workforce training, and financial protection.

The meeting concluded with a consensus on a multi-sectoral strategy involving health, social welfare, education, and financial systems. Priorities include awareness, early detection, stigma reduction, training across healthcare levels, community-based services for families and caregivers, financial protection, and integration into existing welfare schemes.

Compiling Recommendations

Dementia India Alliance and IHBAS will compile key recommendations into a report to guide India's National Dementia Strategy formulation. This report will be submitted to NITI Aayog and relevant ministries. Dr. Rajinder K Dhamija of IHBAS stated that aligning research, clinical practice, and policy ensures practical strategies responsive to individuals' needs.

Dr. Radha S Murthy of Dementia India Alliance said, "By bringing together experts, policymakers, caregivers and civil society, we aim to build an inclusive framework that addresses prevention, care and support for people living with dementia across the country." This collaboration aims to create an effective framework addressing various aspects of dementia care nationwide.

With inputs from PTI

Livevns.news

राष्ट्रीय परामर्श बैठक में देश के लिए एक व्यापक डिमेंशिया रणनीति की आवश्यकता पर दिया गया जोर

https://livevns.news/National/national-consultative-meeting-on-dementiaphp/cid17490937.htm

By Livevns.news Desk Sep 29, 2025, 20:16 IST

नई दिल्ली, 29 सितंबर (हि.स.)। मानव व्यवहार और संबद्ध विज्ञान संस्थान (इहबास), डिमेंशिया इंडिया एलायंस (डीआईए) ने राष्ट्रीय मानवाधिकार आयोग और इंडिया इंटरनेशनल सेंटर के सहयोग से सोमवार को डिमेंशिया रणनीति पर राष्ट्रीय परामर्श बैठक का आयोजन किया। राष्ट्रीय सामाजिक रक्षा संस्थान के समर्थन के साथ इंडिया इंटरनेशनल सेंटर में आयोजित राष्ट्रीय परामर्श बैठक में नीति-निर्माताओं, स्वास्थ्य पेशेवरों, शोधकर्ताओं, सामाजिक क्षेत्र के संगठनों और देखभालकर्ताओं के प्रतिनिधियों ने भाग लिया। यह आयोजन विश्व स्वास्थ्य संगठन (डब्ल्यूएचओ) के उस आह्वान के अनुरूप था जिसमें देशों को राष्ट्रीय डिमेंशिया योजनाएं विकसित करने की सलाह दी गई है।

विशेषज्ञों ने भारत के लिए एक व्यापक राष्ट्रीय डिमेंशिया रणनीति की तात्कालिक आवश्यकता पर जोर दिया।

इस अवसर पर नीति आयोग के सदस्य (स्वास्थ्य) डॉ विनोद के पॉल ने कहा,

“डिमेंशिया व्यक्तिगत नहीं बल्कि एक गंभीर सार्वजनिक स्वास्थ्य और सामाजिक चुनौती है, जिसके लिए अंतःक्षेत्रीय समन्वय और प्राथमिक स्वास्थ्य सेवाओं को सुदृढ़ करना आवश्यक है ताकि समय पर और समान रूप से देखभाल उपलब्ध हो सके। उन्होंने कहा कि भारत की रणनीति बहु-क्षेत्रीय होनी चाहिए, जिसमें स्वास्थ्य, सामाजिक कल्याण और सामुदायिक तंत्र शामिल हों ताकि हर डिमेंशिया रोगी और उसके परिवार को समय पर और न्यायसंगत देखभाल मिले।”

इस मौके पर

राष्ट्रीय मानवाधिकार आयोग के महासचिव एवं सीईओ डॉ. भरत लाल ने कहा, “डिमेंशिया को सार्वजनिक स्वास्थ्य प्राथमिकता के रूप में मान्यता दी जानी चाहिए, ताकि प्रभावित लोगों के अधिकार और गरिमा सुरक्षित रह सके।

सामाजिक न्याय और अधिकारिता मंत्रालय के सचिव अमित यादव ने कहा कि

सरकार डिमेंशिया और बुजुर्गों के लिए सामाजिक देखभाल सेवाओं को मजबूत करने के लिए प्रतिबद्ध है। देखभालकर्ता प्रशिक्षण, क्षमता निर्माण कार्यक्रमों से अपने बुजुर्गों की गरिमा, सुरक्षा और समावेशन सुनिश्चित कर सकते हैं।”

बैठक में 100 से अधिक प्रतिभागियों ने हिस्सा लिया। विशेषज्ञों और देखभालकर्ताओं ने ज़ोर दिया कि रणनीति में प्रारंभिक निदान, कलंक-उन्मूलन, देखभालकर्ता सहायता, कार्यबल प्रशिक्षण और परिवारों के लिए वित्तीय सुरक्षा को शामिल किया जाना चाहिए।

हिन्दुस्थान समाचार / विजयालक्ष्मी

VocalTV

राष्ट्रीय परामर्श बैठक में देश के लिए एक व्यापक डिमेंशिया रणनीति की आवश्यकता पर दिया गया जोर

https://vocaltv.in/national/national-consultative-meeting-on-dementiaphp/cid17490942.htm

By VocalTV Desk | Sep 29, 2025, 20:16 IST

नई दिल्ली, 29 सितंबर (हि.स.)। मानव व्यवहार और संबद्ध विज्ञान संस्थान (इहबास), डिमेंशिया इंडिया एलायंस (डीआईए) ने राष्ट्रीय मानवाधिकार आयोग और इंडिया इंटरनेशनल सेंटर के सहयोग से सोमवार को डिमेंशिया रणनीति पर राष्ट्रीय परामर्श बैठक का आयोजन किया। राष्ट्रीय सामाजिक रक्षा संस्थान के समर्थन के साथ इंडिया इंटरनेशनल सेंटर में आयोजित राष्ट्रीय परामर्श बैठक में नीति-निर्माताओं, स्वास्थ्य पेशेवरों, शोधकर्ताओं, सामाजिक क्षेत्र के संगठनों और देखभालकर्ताओं के प्रतिनिधियों ने भाग लिया। यह आयोजन विश्व स्वास्थ्य संगठन (डब्ल्यूएचओ) के उस आह्वान के अनुरूप था जिसमें देशों को राष्ट्रीय डिमेंशिया योजनाएं विकसित करने की सलाह दी गई है।

विशेषज्ञों ने भारत के लिए एक व्यापक राष्ट्रीय डिमेंशिया रणनीति की तात्कालिक आवश्यकता पर जोर दिया।

इस अवसर पर नीति आयोग के सदस्य (स्वास्थ्य) डॉ विनोद के पॉल ने कहा,

"डिमेंशिया व्यक्तिगत नहीं बल्कि एक गंभीर सार्वजनिक स्वास्थ्य और सामाजिक चुनौती है, जिसके लिए अंतःक्षेत्रीय समन्वय और प्राथमिक स्वास्थ्य सेवाओं को सुदृढ़ करना आवश्यक है ताकि समय पर और समान रूप से देखभाल उपलब्ध हो सके। उन्होंने कहा कि भारत की रणनीति बहु-क्षेत्रीय होनी चाहिए, जिसमें स्वास्थ्य, सामाजिक कल्याण और सामुदायिक तंत्र शामिल हों ताकि हर डिमेंशिया रोगी और उसके परिवार को समय पर और न्यायसंगत देखभाल मिले।"

इस मौके पर

राष्ट्रीय मानवाधिकार आयोग के महासचिव एवं सीईओ डॉ. भरत लाल ने कहा, "डिमेंशिया को सार्वजनिक स्वास्थ्य प्राथमिकता के रूप में मान्यता दी जानी चाहिए, ताकि प्रभावित लोगों के अधिकार और गरिमा सुरक्षित रह सके।

सामाजिक न्याय और अधिकारिता मंत्रालय के सचिव अमित यादव ने कहा कि

सरकार डिमेंशिया और बुजुर्गों के लिए सामाजिक देखभाल सेवाओं को मजबूत करने के लिए प्रतिबद्ध है। देखभालकर्ता प्रशिक्षण, क्षमता निर्माण कार्यक्रमों से अपने बुजुर्गों की गरिमा, सुरक्षा और समावेशन सुनिश्चित कर सकते हैं।"

बैठक में 100 से अधिक प्रतिभागियों ने हिस्सा लिया। विशेषज्ञों और देखभालकर्ताओं ने ज़ोर दिया कि रणनीति में प्रारंभिक निदान, कलंक-उन्मूलन, देखभालकर्ता सहायता, कार्यबल प्रशिक्षण और परिवारों के लिए वित्तीय सुरक्षा को शामिल किया जाना चाहिए।

हिन्दुस्थान समाचार / विजयालक्ष्मी

Times of India

NHRC seeks report, gangster encounter killing to be probed

Sep 30, 2025, 05.18 AM IST

https://timesofindia.indiatimes.com/city/noida/nhrc-seeks-report-gangster-encounter-killing-to-be-probed/articleshowprint/124220200.cms?val=3728

Ghaziabad: A magisterial inquiry has been initiated into an encounter killing last month of a man named Balram after National Human Rights Commission (NHRC) directed govt to investigate and sought a report.

District magistrate Ravindra Mandar has named the city magistrate as the inquiry officer. People have been asked to share any evidence or information related to the incident by Oct 12.

Speaking to TOI on Monday, city magistrate Santosh Upadhyay said NHRC's directions followed an anonymous complaint to the commission. "According to procedure, a public notice was issued on Sept 28 for information about the incident," said Upadhyay, who will visit the spot, carry out inspections and question police officials involved. "Thereafter, a report will be submitted to the DM to be sent to NHRC," he said.

Officials said such magisterial inquiries are rarely ordered. Balram, who was from Bulandshahr, was wanted by police in several cases. Dujana was killed in an encounter by UP's special task force in May 2023. According to Ghaziabad police, after Dujana's death, Balram had taken charge of the network and was wanted in nearly three dozen cases of murder, robbery, extortion and dacoity. Police had announced a reward of Rs 50,000 on his arrest.

Ghaziabad Police commissioner J Ravinder Goud said Balram had been targeting traders in Masuri, Sihani Gate and Kavi Nagar areas. "He demanded ransom ranging from Rs 25 lakh to Rs 50 lakh through WhatsApp calls. A transport businessman reported being kidnapped at gunpoint in July and was released only after giving cash and jewellery. Multiple FIRs had been registered against Balram after ransom threats to local businessmen," he said.

On Sept 20, acting on a tip-off, a SWAT team led by additional DCP (crime) Piyush Singh intercepted a grey Baleno near Dasna. Police said Balram and his associates opened fire, injuring three policemen. Singh and SWAT in-charge Inspector Anil Rajput escaped injuries as bullets struck their protective gear.

The police team fired back, injuring Balram, who later died during treatment. His associates fled.

From the spot, police said they had recovered weapons, cartridges, a bulletproof jacket, cash, and the mobile phone allegedly used for ransom calls. According to police, Balram had been running an extortion racket across Ghaziabad in the weeks before the

encounter. On July 9, a transporter from Masuri police station area received a WhatsApp call demanding Rs 25 lakh. When he did not agree, on July 13, a group of armed men in two SUVs abducted him and held him hostage in Dujana village, releasing him only after he paid Rs 2 lakh and 15 tola jewellery. An FIR was later registered at Masuri police station on Sept 16. On Sept 17, a sweet shop owner in the Sihani Gate police station area received a call from the same number. The demand was for Rs 50 lakh. The same day, a Loha Mandi trader was asked to pay 25 lakh.

The city magistrate is expected to complete the inquiry within a month.

JAGRAN JOSH, Online, 30.9.2025
Page No. 0, Size:(0)cms X (0)cms.

Jagran Josh

School Assembly Headlines Today (30 September): NHRC Issues Notices to Punjab Officials, IMD Issues Red Alert in Saurashtra and Kutch and Other News in English

https://www.jagranjosh.com/articles/school-assembly-news-headlines-today-30-september-2025-nhrc-issues-notices-to-punjab-officials-imd-issues-red-alert-in-saurashtra-and-kutch-and-other-important-news-1800003676-1

By Anisha Mishra

Sep 29, 2025, 18:06 IST

This news article provides a comprehensive overview of today's top headlines for school assemblies on September 30, 2025. It covers national, international, sports, business, science, and technology news, and concludes with a "Thought of the Day" quote. For more details, please refer to the complete article.

School Assembly Headlines Today: Here are today's headlines for our school assembly. Stay informed and connected with national and international news, sports, business, science, and technology. This news reading offers a comprehensive global overview.

Reading or listening to the news is crucial for students, extending understanding beyond textbooks to current events, national progress, and challenges. Staying updated enhances general knowledge, fosters responsible citizenship, sharpens critical thinking, and broadens perspectives on future-relevant topics. Therefore, let's focus on today’s headlines.

National News Headlines for School Assembly

India, Bhutan to Establish Two Cross-Border Rail Links

NHRC Issues Notices to Punjab Officials Over Safety Concerns

Finance Minister Nirmala Sitharaman Visits Karur After Stampede, Death Toll Rises to 41

IMD Issues Red Alert for Heavy Rain in Saurashtra and Kutch Today

World Heart Day 2025 Observed Today to Raise Awareness About Cardiovascular Health

Electronics Manufacturing to Become Major Employment Sector in Bharat: Union IT Minister Ashwini Vaishnaw

Seven New Trains, Including Three Amrit Bharat Express, To Boost Rail Connectivity in Bihar

Defence Minister Rajnath Singh Calls for Real-Time Preparedness Against Security Challenges

India’s Milk Production Rises Over 63% in Last Decade, Reaches 239 Million Tonnes

Over 9 Lakh Health Camps Organised Nationwide Under Swasth Nari Sashakt Pariwar: Union Health Minister

International News Headlines for School Assembly

India, Bhutan to Establish Two Cross-Border Rail Links

Sri Lanka Hosts First-Ever AI Expo and Conference, Paving Path for Digital Future

Denmark Bans Civilian Drone Flights Ahead of EU Summit in Copenhagen

Rift Valley Fever Outbreak in Senegal’s Saint-Louis Region Claims Seven Lives

High Commissioner of India to Sri Lanka Calls Modi’s Appreciation on Translating Bhupen Hazarika’s song is a Proud Moment

Moldova’s Pro-EU Ruling Party PAS Wins Parliamentary Elections

Sports News Headlines for School Assembly

BCCI Condemns Controversial Trophy Incident at Asia Cup 2025 Final

ISSF Junior WC: India’s Anushka Thokur Wins Gold in 50-meter rifle 3-positions event

India Wins Asia Cup, President Murmu Hails the Team; PM Modi Says Operation Sindoor on the Game Field

Anushka Thokur Clinches Second Gold at ISSF Junior World Cup

Asia Cup Final: India Opts to Bowl Against Pakistan in Historic Clash

BCCI Names Mithun Manhas as Its 37th President

ISSF Junior World Cup: India wins 1-2 finish in 10m air pistol mixed team

Related Stories

Business News Headlines for School Assembly

GST Council Approves Rate Cuts, Brings Daily Essentials Under Zero Tax Slab

PM Modi Shares Article on Transformative Impact of GST Simplification and Citizen-Centric Infrastructure

US stocks ended higher after mostly in-line US inflation data

RBI sets central govt’s Ways, Means Advances limit at Rs 50,000 cr for 2nd half of FY26

Department of Posts revises Inland Speed Post (Document) Tariff, introduces new features

Rupee Depreciates 5 Paise to Close at 88.71 Against US Dollar

Thought of the Day

"The library is full of facts, but the classroom is where you build your wisdom."

Meaning: This thought takes John Locke's idea and applies it directly to the school experience. It reminds students that books and the internet (the "library of facts") only provide the raw material—the data and information. True learning happens in the "classroom," which represents the active work of discussion, questioning, analyzing, and applying that information. This thought encourages every student to be an active learner; to think critically about the material, challenge assumptions, and connect the dots so that the knowledge truly becomes their own. It emphasizes that thinking is the skill that turns information into wisdom.

The Indian Express

From Jamia to LSE Chevening: This year's scholar shares what it truly takes beyond academics & good grades

Beyond eligibility, applicants should focus on demonstrating impact, measurable outcomes, and a clear vision of how their education will help them contribute back to their home country, she said.

https://indianexpress.com/article/education/study-abroad/jamia-lse-chevening-2025-scholar-shares-what-it-truly-takes-beyond-academics-good-grades-uk-govt-10272469/

Written by Deepto Banerjee | New Delhi | Updated: September 29, 2025 01:30 PM IST

9 min read

For many Indian students, the dream of pursuing higher education abroad is driven by the promise of global exposure, better academic opportunities, and career prospects abroad. However, financial barriers often come in the way. Scholarships like the Chevening Scholarship, funded by the UK Government, have emerged as crucial enablers by offering fully funded opportunities to deserving candidates.

Every year, the scholarship programme selects outstanding individuals from across the globe who demonstrate leadership qualities and a vision to bring change in their communities. In 2025, around 50 scholars from India were awarded this scholarship out of over one lakh applicants worldwide. One of them is Aafreen Naaz, a BA LLB (Hons) 2024 graduate from the Faculty of Law, Jamia Millia Islamia, who is now pursuing a Master of Laws (LL.M.) in Human Rights Law and Public International Law at the London School of Economics and Political Science (LSE)..

In a conversation with indianexpress.com, Aafreen shares her journey, the application process, her future plans and what really worked for her in landing the much sought-after scholarship.

Q: What does the Chevening Scholarship look for in a candidate?

They look for someone who knows exactly why they want to study in the UK, what they will study, and how they will use that knowledge to create change at home. It is particularly looking for future global leaders and change makers.

They also notice leadership demonstrated in action. Leadership does not only mean holding a title. It is about how one impresses people, solves problems, or builds something new. One must give concrete examples. For instance, as the convener of my pro bono club in university under the Ministry of Law and Justice, I organised more than 25 legal aid events that directly benefited more than 500 underprivileged individuals. Candidates should speak directly about what they have done after holding leadership positions, with measurable outcomes.

Other than this, they look for is strong networking potential. Chevening values people who will connect across borders and highlight experiences where they can build collaborations, work in diverse teams, or collaborate internationally. For example, I collaborated with the Maldives Moot Court Society and held the position of a head in an international organisation while being an Indian.

These programmes allowed me to engage with diverse teams, sharpen my advocacy skills, and build meaningful connections with aspiring lawyers and professionals from different jurisdictions.

Finally, candidates must also show how they will contribute to the Chevening community, and not just take from it.

Q: Y

ou mentioned the Chevening community. What exactly does it mean?

Chevening is not just about a scholarship; it goes far beyond financial support. Scholars gain access to a global alumni network of more than 56,000 leaders and changemakers across over 160 countries. They are offered leadership development opportunities, professional and cultural immersion, and connections with UK institutions, policymakers, and professionals. This creates a lifelong community of collaboration that extends well beyond the duration of the scholarship.

Q: What are the key benefits that the scholarship has offered?

Chevening is deemed as the UK government's flagship international program, funded by the Foreign, Commonwealth and Development Office (FCDO). It offered a fully funded one-year master's degree at any UK university.

The scholarship covers tuition fees, living expenses, return flights, visa costs, and additional allowances. This ensures scholars do not spend a single penny from their pocket. We are also allowed to work part-time in the UK while pursuing the course, which helps gain hands-on experience.

Q: How does the selection process work? When should students apply?

Applications always begin in August every year and usually close by the first week of October. The whole process takes around one year. Students should start writing their essays at the beginning of August. I personally dedicated around two months to perfecting my essays and ensuring they were well-organised.

For example, I applied in October 2024, was shortlisted for my interview in March, got my results in June, and finally received my award letter in July 2025. The entire selection process spans approximately one year.

The committee reviews each CV very minutely. They look for leadership potential, networking ability, and a clear vision of how UK education will be used to create impact in one's home country.

Q: You have held several leadership roles. Could you share some of those experiences?

During law school, I demonstrated initiatives through diverse leadership roles. For instance, under the Ministry of Law and Justice, I organised legal aid clinics, awareness drives, and workshops extending free legal assistance to underprivileged communities.

I also served as president of the Women's Indian Chamber of Commerce and Industry's Delhi Legal Rights Consortium, where I spearheaded campaigns on gender justice and women's property rights. Internationally, I headed the Mooting Advocacy Program at the Maldives Moot Court Society, where I mentored students across borders.

My professional experience spans some of India's most respected legal and human rights institutions, including the National Human Rights Commission of India (NHRC), the Office of Senior Advocate Dr Pradeep Rai, law firms such as Lakshmikumaran & Sridharan Attorneys, and several NGOs and advocacy organisations. After graduation, I enrolled as an Advocate with the Bar Council of Delhi and also with the Bar Council of India after passing the All-India Bar Examination, and worked as a Legal Associate.

Currently, I am also the Chief Operating Officer at Green Fire Welfare Foundation India, where I work in an advisory and remote capacity, supporting initiatives on empowerment, legal awareness, and social impact.

Q: Is international exposure a requirement to qualify?

No. Chevening does not entirely depend on international leadership experience. I have seen scholars who worked only at the community level in their own states and still received the scholarship. What matters is leadership potential and networking ability, not necessarily international exposure.

Q: Tell us about your living situation in London. How has your experience been so far?

I live in an ensuite room with an attached bathroom. It takes around 20 minutes to reach LSE by bus or tube. There is a communal kitchen where we cook. The halls are mixed gender, but each flat is usually either all-male or all-female.

Cooking is something I have to do myself every day, since Indian food is costly here. But overall, the facilities and the atmosphere are very good. I haven't faced any kind of discrimination, and Chevening scholars are given even more support than regular students, including program officers assigned to help with any issues.

Q: Could you share your personal journey from Jharkhand to LSE?

I grew up in a small village in Jharkhand, where I witnessed barriers to education and justice, particularly for women. I am the first woman from my village to study law at one of India's most prestigious universities.

Although my family later moved to town for my education. As a Muslim girl, pursuing higher education was particularly challenging, and I could not have followed this path without the unwavering support of my parents and siblings. In my village, girls' education

was not commonly supported, but my father challenged this norm by first educating my elder sister, then me, and now other families are beginning to follow his example.

This experience shaped my passion for human rights law and social justice advocacy. By pursuing my LL.M. from LSE, I aim to inspire the youth in my village and serve as a role model. My ultimate goal is not just to earn a degree but to return with knowledge, experience, and determination to make a difference.

Q: What are your plans after completing the LLM?

After completing my degree in 2026, I will return to India and resume practising as an advocate, while continuing my human rights advocacy.

Within two years, I plan to establish a non-profit organisation dedicated to legal literacy and access to justice for underprivileged communities, especially in rural areas. By 2031, I aim to establish a law firm that provides representation for victims of human rights violations, particularly in cases of gender-based violence and constitutional rights.

Alongside my legal practice, I plan to teach as a guest lecturer in law, combining academia with advocacy. In the long term, I hope to influence policy reforms at the intersection of human rights and law through collaborations with government bodies like the NHRC and international organisations.

Q: Finally, what advice would you give to students aspiring for Chevening?

Start early. Leadership qualities and networking potential cannot be built in one or two years. Chevening looks for candidates who have demonstrated consistent commitment to their communities over time.

Work experience is also crucial. Until 2024, experience gained before graduation was counted, but now only work experience after graduation will be considered for the two-year requirement. So, if someone graduates in 2025, they will only be eligible to apply in 2027.

The two-year work experience, equivalent to 2,800 hours, can include full-time or part-time employment, voluntary work, or paid and unpaid internships

Beyond eligibility, applicants should focus on demonstrating impact, measurable outcomes, and a clear vision of how their education will help them contribute back to their home country. Above all, view the process as an opportunity to learn and grow, as every step provides valuable experience for building future leadership.

First Post

Netflix's `The Ba***ds Of Bollywood' actor Manish Chaudhari breaks silence on controversy over Ranbir Kapoor's vaping scene: `It's unfortunate that...'

https://www.firstpost.com/entertainment/netflixs-the-bads-of-bollywood-actor-manish-chaudhari-breaks-silence-on-controversy-over-ranbir-kapoors-vaping-scene-its-unfortunate-that-13937871.html/amp

FP Entertainment Desk | September 29, 2025, 13:36:48 IST

The series has been receiving rave reviews from critics and the audiences and many scenes are going viral on social media. But this one particular scene has landed the makers in trouble

Netflix's 'The Ba***ds Of Bollywood' marked the directorial debut of Shah Rukh Khan's son Aryan Khan that streamed on the OTT platform from September 18. It's a show that shows the dazzling and daunting world of Bollywood. It has a barrage of cameos, including a scene featuring Ranbir Kapoor towards the end of the show.

The series has been receiving rave reviews from critics and the audiences and many scenes are going viral on social media. But one particular scene has landed the makers in trouble.

The one scene where the Animal actor can be seen vaping (smoking an electronic cigarette) has been used without any disclaimer, and it has caught the eye of the National Human Rights Commission (NHRC). The makers or anybody from the show is yet to address the controversy.

Dainik Bhaskar

इंडोनेशिया में कोटा के दंपती को लूटा, रुपए, मोबाइल और पासपोर्ट छीनकर ले गए बदमाश

https://www.bhaskar.com/amp/local/rajasthan/kota/news/kota-couple-robbed-in-indonesia-criminals-took-away-money-mobile-and-passport-136041558.html

कोटा 17 घंटे पहले

भास्कर न्यूज | कोटा इंडोनेशिया के बाली में शुक्रवार रात कोटा निवासी सौरभ रानानी व उनकी पत्नी शिवानी के ऊपर बदमाशों ने हमला कर दिया। बदमाश उनसे रुपए, मोबाइल के साथ पासपोर्ट और अन्य सामग्री लूटकर ले गए। सौरभ ने बाली में पुलिस स्टेशन पर जाकर रिपोर्ट दर्ज करवाई। सौरभ ने बताया कि शुक्रवार रात बाली में हमलावर लिफ्ट देने के बहाने आए थे।

हमने लिफ्ट लेने से मना किया दिया, लेकिन उन्होंने अचानक उन्होंने हमला कर दिया। सौरभ को धक्का देकर गिराने की कोशिश की और शिवानी से बैग के साथ मोबाइल,रुपए लूटकर भाग गए। वारदात के बाद से दपंती घबराए हुए हैं। दोनों के 3 अक्टूबर को इंडोनेशिया से भारत वापसी के टिकट है। बूंदी में रहने वाले उनके रिश्तेदार नरेश गुप्ता ने कांग्रेस नेता चर्मेश शर्मा को घटनाक्रम की जानकारी दी। इसके बाद चर्मेश ने राष्ट्रपति द्रौपदी मुर्मू के नाम राष्ट्रपति सचिवालय में याचिका दायर की है।

उन्होंने प्रधानमंत्री व विदेश मंत्रालय में भी अधिकृत शिकायत दर्ज करवाते हुए पीड़ित भारतीयों को तत्काल सहायता उपलब्ध करवाने की मांग की। राष्ट्रीय मानव अधिकार आयोग ने भी इस मामले में शिकायत दर्ज कर ली है। चर्मेश ने इस मामले में विदेश मंत्रालय व इंडोनेशिया बाली भारतीय महावाणिज्य दूतावास से संपर्क कर तत्काल उनके लिए इमरजेंसी सर्टिफिकेट जारी करने की मांग की है।